

Office of Chief Secretary
Government of Chhattisgarh
Mantralaya , Mahanadi Bhavan,
Nawa Raipur, Atal Nagar, Raipur (CG) - 492002

No. F 04-70/2022/32

Atal Nagar, Date 01.01.2024

To,

Registrar,
National Green Tribunal,
Principal Bench,
Faridkot House, Copernicus Marg, near India Gate,
New Delhi, Delhi - 110 001

Sub:- Report of Compliance Status as on 31-12-2023.

Ref:- Order Passed by Hon'ble NGT, Principal Bench New Delhi in Original Application No. 200/2018

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With reference to above subject, as per order passed by Hon'ble NGT, Principal Bench, New Delhi in Original Application No. 200/2018 on dated 09.12.2022, the report of compliance status as on 31.12.2023 is enclosed here with for kind information and necessary action please.

Enclose:- As above.



Chief Secretary
Government of Chhattisgarh
Atal Nagar, Date 01.01.2024

No. F 04-70/2022/32

Copy to:-

- 1- Secretary, Government of Chhattisgarh, Housing and Environment Department, Mahanadi Bhawan Mantralaya, Nawa Raipur, Atal Nagar (C.G.)
- 2- Member Secretary, Chhattisgarh Environment Conservation Board, Sector 19, Nawa Raipur, Atal Nagar, Dist. Raipur.



Chief Secretary
Government of Chhattisgarh

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

IN THE MATTER OF ORIGINAL APPLICATION NO. 200/2018

Dukalu Ram & Ors. Versus Union of India & Ors.

- The matter is regarding environmental issues raised due to operation of Gare IV/2&3 Coal Mining Project of District-Raigarh.
- As per Hon'ble NGT Principal Bench, New Delhi Order dated 09/12/2022 on above matter -
 - 17 "Having regard to the fact that the issues have been identified and apart from recovery of compensation which may now abide by the proceedings pending in the Hon'ble Supreme Court, other compliances in terms of order of this Tribunal dated 20.03.2020 are required to be ensured which include R&R plan for residents, construction of road, development of green belt, providing health facilities to the villagers affected by coal mining, creation of artificial barriers to minimize air pollution and installing CAAQMS instruments".
 - 18 "Let remedial measures be taken by the PP and concerned authorities in accordance with law and earlier directions of the Tribunal which may continue to be monitored by MoEF&CC, CPCB, CECB and District Collector, Raigarh and further overseen by the Chief Secretary, Chhattisgarh on quarterly basis".
 - 19 "This arrangement will continue for one year after which the Chief Secretary, Chhattisgarh may set up an appropriate monitoring mechanism".
 - 20 "The Chief Secretary, Chhattisgarh may file a report of compliance status as on 31/12/2023 before this Tribunal by 15/01/2024 by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. The report may be placed before the bench, if found necessary".
 - 14- 2. "Chhattisgarh Environment Conservation Board (CECB) has submitted action plan....." **Annexure -01**
- In order to comply with the above direction, a meeting under the chairmanship of Chief Secretary of Chhattisgarh State was called on 27/12/2022 for implementation of Hon'ble NGT order dated 09/12/2022. Meeting was attended by Mr. R.P. Tiwari,

Member Secretary, Chhattisgarh Environment Conservation Board, Mr. P.Jagan, Regional Director, Central Pollution Control Board, Bhopal, Dr. Bhardhaj Adiraju, Scientist 'D', Integrated Regional Office, Government of India, Ministry of Environment, Forest and Climate Change, Raipur, Representative of M/s Jindal Power Limited and through video conferencing, Mr. Nazim Uddin, Central Pollution Control Board, Delhi, Divisional Head, IPC-III, Dr. R.P. Mishra, Scientist 'D', Central Pollution Control Board, Regional Office, Bhopal, Collector Raigarh, General Manager South Eastern Coal Fields, Limited, Raigarh Area and Regional Officer, Chhattisgarh Environment Conservation Board, Raigarh were present. A copy of minutes of meeting is enclosed as **Annexure -02**.

- Chief Secretary, directed the committee as constituted by Hon'ble NGT, comprising of re-preventatives of 1. MoEF&CC, 2. CPCB, 3. CECB and Collector Raigarh, to visit the site and to verify the works to control pollution due to mining activities in Gare IV/2&3 Coal block quarterly and submit the report.
- The committee visited the site on dated 27/01/2023, 20/04/2023, 04-05/10/2023 and 27/12/2023 and submitted the report. Copy of reports is enclosed as **Annexure-03**.
- The Carrying Capacity and overall Cumulative Impact Assessment Study of the area was conducted by the CECB through IIT, Bhilai. The report has been sent to MoEF&CC, CPCB and Collector, Raigarh with endorsement to Hon'ble NGT vide letter dated 16/05/2023 **Annexure-04**.
- Ministry of Coal, Govt. of India, Office of the Nominated Authority vested Gare Palma IV/2&3 Coal Block in favor of M/s Jindal Power Limited vide order no.-104/1/2023-NA, dated 02/05/2023.
- Earlier M/s SECL was operating this coal mine as a Designated Custodian.
- M/s SECL stopped the mining activities and handover the coal mine to the M/s Jindal Power Limited on dated 28/06/2023.
- Ministry of Environment, Forest and Climate Change, Govt. of India transferred the Environment Clearance to M/s Jindal Power Limited for Gare IV/2 & IV/3 Opencast and Underground Coal Mining Project of a combined production of 6.25 MTPA (OCP from 5.25 MTPA to 6.25 MTPA and 0.75 MTPA production in UGP) (without coal washery) in an ML area of 964.65 ha vide letter no. J-11015/288/2007-IA.II(M), dated 14/11/2023 thereafter Chhattisgarh Environment Conservation Board transferred Consent to Operate (CTO) of Gare Palma IV/2 & IV/3 Coal Mine located at Raigarh, Chhattisgarh in favour of M/s Jindal Power Limited vide letter no. 6642 dated 23/11/2023. **Annexure-05 & 06**

- Coal mine is not in operation since 28/06/2023. Likely to restart from 15/01/2024.
- The implementation status / progress on the action plans as on 27/12/2023 is Annexed as **Annexure -07**

Summary & Conclusion of Joint Committee:

- (i). Based on the meeting and fourth quarterly site inspection held, the Joint Committee has observed out of ten action points, five action points complied, three action points partially complied and two action points are not complied.
 - (ii). Further, it has been observed that due to transition stage of handover and takeover of coal block from M/s SECL to M/s Jindal Power Limited the work entrusted with the responsibility of Project Authority have not been effectively implemented in the said time period.
 - (iii). M/s JPL Tamnar shall ensure the demarcation of non mining zone up to 500 m from the mine lease boundary towards habitation area of village Sarasmal & Kosampali before start of mining operation.
 - (iv). The committee suggested to the project proponent to constitute a committee comprising of the Sarpanch of affected villages, block medical officer, representative from JPL and other local prominent person, if any, for redressing the issues related to implementation of free medical facilities. The committee should meet once in a month and the minutes of the same may be submitted to CECB.
 - (v). The committee is of the view that the preparation and implementation of R&R plan for the residents of surrounding village Sarasmal and Kosampali should be initiated at the earliest and effectively complied with.
 - (vi). M/s JPL may initiate the work on above mentioned non complied /partially complied points and submit a time bound action plan to CECB for the same and regional officer CECB may monitor the ongoing progress as per submitted action plan.
- Further action has been initiated as per Summary & Conclusion of Joint Committee

This status report as on 31/12/2023 is being submitted in compliance to order dated 09/12/2022 for kind information and consideration.

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Chhattisgarh Environment Conservation Board
Paryavas Bhawan, North Block, Sector-19
Atal Nagar, Nava Raipur (C.G.)
Email - hocecb@gmail.com

No. 2788/ Legal/CECB/2020

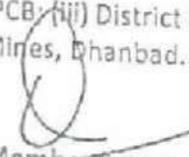
Atal Nagar, Date 3/7/2020

To,
Member Secretary,
Central Pollution Control Board,
Parivesh Bhavan, East Arjun Nagar,
New Delhi-110032

Sub:- DUKALU RAM V. UOI (ENVIRONMENT COMPENSATION ON JINDAL AND SECL).

In the matter of "Dukalu Ram v. Union of India" (OA 200/2018), the National Green Tribunal, Principal Bench, New Delhi vide order dated 27.02.2020 imposed environment compensation of amount INR 154.8 Crores on Jindal Power Limited (Gare Palma IV/2 and Gare Palma IV/3) Raigarh and of amount INR 6.696 Crores on SECL for illegal mining and violation of EC conditions which has resulted in gross environment damage. Thereafter, JPL and SECL has been directed to deposit the compensation amount to CPCB within 1 month of the said judgment. Further directions have been given to CECB to prepare an action plan for utilizing the amount for environmental remediation and restoration of the area.

In the light of aforesaid directions of the NGT, CECB has prepared an action plan for utilization of the amount to be paid by Jindal Power Limited and SECL. The same is attached herewith for further review and approval of the Committee comprising: (i) Regional Office MoEF&CC, Nagpur; (ii) CPCB; (iii) District Collector, Raigarh; (iv) Indian Institute of Forest Management, Bhopal and; (v) Indian School of Mines, Dhanbad.
Encl. - As above.


Member Secretary

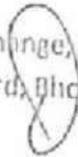
Chhattisgarh Environment Conservation Board
Atal Nagar, Nava Raipur, District-Raipur (C.G.)

Atal Nagar, Date 3/7/2020

No. 2789 / Legal/CECB/2020

Copy to:

1. Regional Office, Ministry of Environment, Forest and Climate Change, Nagpur, Maharashtra.
2. Regional Directorate, Scientist-D, Central Pollution Control Board, Bhopal, Madhya Pradesh.


Member Secretary

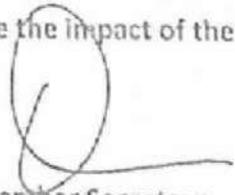
Chhattisgarh Environment Conservation Board
Atal Nagar, Nava Raipur, District-Raipur (C.G.)

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	for monitoring and analyses of air, water and noise samples.				Board (CPCB)
6.	Environmental awareness programs in schools in mining affected area of Tamnar.	0.50	3 Years	Education Department Raigarh	CECB
7.	Black topped road for providing 5.84 km black topped road with RC drain & RCC retaining wall in mining area.	23.00	1 Year	SECL	Collector District - Raigarh
8.	Hospital in victims area with regular of Doctor and free medicine. For provide adequate health facilities to villagers affected by coal mining.	12.50	1 Year	SECL	Collector District - Raigarh
9.	Development of green belt of 125 m width around the lease boundary.	29.00	3 Years	SECL Through Forest Department	Collector District - Raigarh
10.	Preparation and Implementation of R&R plant for the residents of surrounding village Sarsmal and kosampali.	79.00	3 Years	Collector District - Raigarh	State Government of Chhattisgarh
	Total	160.78			

1. Environmental Compensation Imposed on JPL Tamnar, Raigarh Rs. 154.08crores.
 2. Environmental Compensation Imposed on SECL, Raigarh Rs. 6.696crores.
- Total : Rs. 160.78 crores

Creation of artificial barriers of sufficient height to minimize the impact of the air pollution in village Sarsmal and Kosampali to be done by SECL.


Member Secretary

Chhattisgarh Environment Conservation Board
Atal Nagar, Nava Raipur, District-Raipur (C.G)

माननीय नेशनल ग्रीन ट्रिब्यूनल, प्रिंसिपल बेंच, नई दिल्ली द्वारा ओ.ए. क्रमांक 200/2018, Dukalu Ram & Ors. Versus Union of India and Ors में पारित आदेश दिनांक 09/12/2022 के परिपालन में मुख्य सचिव महोदय की अध्यक्षता में समीक्षा बैठक

दिनांक 27/12/2022

कार्यवाही विवरण

माननीय नेशनल ग्रीन ट्रिब्यूनल, प्रिंसिपल बेंच, नई दिल्ली द्वारा ओ.ए. क्रमांक 200/2018, Dukalu Ram & Ors. Versus Union of India and Ors में पारित आदेश दिनांक 09/12/2022 के परिपालन में दिनांक 27/12/2022 को मुख्य सचिव महोदय की अध्यक्षता में मंत्रालय, महानदी भवन में समीक्षा बैठक आयोजित की गई। बैठक में सदस्य सचिव, छत्तीसगढ़ पर्यावरण संरक्षण मंडल, श्री पी. जगन, रीजनल डायरेक्टर केन्द्रीय प्रदूषण नियंत्रण बोर्ड, भोपाल, डॉ. भारद्वाज आदिराजू, साईटिस्ट 'डी', एकीकृत क्षेत्रीय कार्यालय, भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, रायपुर, मेसर्स जिंदल पॉवर लिमिटेड के प्रतिनिधि उपस्थित थे। विडियो कांफ्रेंसिंग के माध्यम से केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली के श्री नाजिम उद्दीन, प्रभागीय प्रमुख, आई.पी.सी.-II, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, ऑचलिक कार्यालय, भोपाल के साईटिस्ट 'डी' डॉ. आर.पी. मिश्रा, कलेक्टर रायगढ़, महाप्रबंधक साऊथ ईस्टर्न कोल फील्ड्स लिमिटेड, रायगढ़ क्षेत्र एवं क्षेत्रीय अधिकारी, छत्तीसगढ़ पर्यावरण संरक्षण मंडल, रायगढ़ भी उपस्थित थे। बैठक का कार्यवाही विवरण निम्नानुसार है :-

1. मुख्य सचिव महोदय की अनुमति से सदस्य सचिव, छत्तीसगढ़ पर्यावरण संरक्षण मंडल के द्वारा प्रकरण के संबंध में अवगत कराया गया कि यह प्रकरण ग्राम-कोसमपाली-सरसमाल, तहसील-तमनार, जिला-रायगढ़ स्थित कोयला खदान गारे पेलमा IV/2 एवं IV/3 से संबंधित है। यह कोयला खदान दिनांक 01/04/2015 के पूर्व मेसर्स जिंदल पॉवर लिमिटेड के द्वारा संचालित की जा रही थी। वर्तमान में कोयला खदान का संचालन मेसर्स साऊथ ईस्टर्न कोल फील्ड्स लिमिटेड, रायगढ़ क्षेत्र के द्वारा किया जा रहा है। प्रकरण में छत्तीसगढ़ पर्यावरण संरक्षण मंडल के द्वारा माननीय नेशनल ग्रीन ट्रिब्यूनल, प्रिंसिपल बेंच, नई दिल्ली के आदेश दिनांक 27/02/2020 के पालनार्थ उक्त खदान क्षेत्र में प्रदूषण के शमन हेतु कार्ययोजना प्रस्तुत की गई थी। उक्त कार्ययोजना में सतत परिवेशीय वायु गुणवत्ता मॉनिटरिंग स्टेशन (CAAQMS) की स्थापना, पर्यावरणीय अध्ययन (कैरिंग कैपेसिटी स्टडी), खदान एवं रिहायसी क्षेत्र के बीच आर्टिफिसियल बेरियर तैयार किया जाना, 3.0 हेक्टेयर क्षेत्र में हरित पट्टिका का

विकास किया जाना, 5.84 किलोमीटर पक्की रोड बनाया जाना, खदान क्षेत्र में नियमित चिकित्सक, निशुल्क दवा सहित चिकित्सालय की व्यवस्था किया जाना, खदान की लीज बाउण्ड्री के चारों ओर 125 मीटर चौड़ी हरित पट्टिका का विकास किया जाना आदि कार्य मेसर्स एसईसीएल द्वारा कराया जाना है। साथ ही ग्राम-सरसमाल एवं कोसमपाली के निवासियों के लिये पुनर्वास योजना तैयार किये जाने का कार्य कलेक्टर, जिला-रायगढ़ के द्वारा कराया जाना है। सदस्य सचिव, छत्तीसगढ़ पर्यावरण संरक्षण मंडल द्वारा अवगत कराया गया कि कार्ययोजना अनुसार परिवेशीय वायु गुणवत्ता के सतत परिभाषन के लिये छत्तीसगढ़ पर्यावरण संरक्षण मंडल के द्वारा जिला-रायगढ़ के कोयला खदान क्षेत्र में 03 एवं प्रभातिव क्षेत्र में 01 नग CAAQMS की स्थापना करा दी गई है। छत्तीसगढ़ पर्यावरण संरक्षण मंडल के द्वारा जिला-रायगढ़ के तमनार एवं घरघोड़ा विकास खण्ड के पर्यावरणीय अध्ययन (कैरिंग कैपेसिटी) का कार्य आई.आई.टी. भिलाई को सौंपा गया है। अध्ययन कार्य प्रगति पर है।

2. बैठक में कलेक्टर, रायगढ़ द्वारा बताया गया कि वर्तमान में ग्राम-कोसमपाली-सरसमाल, तहसील-तमनार के निवासियों के लिये कोई पुनर्वास योजना तैयार नहीं की गई है। मुख्य सचिव महोदय द्वारा कलेक्टर रायगढ़ को निर्देशित किया गया कि ग्राम-कोसमपाली-सरसमाल, तहसील-तमनार के निवासियों के लिये पुनर्वास योजना के संबंध में अपने स्तर से पहल कर आवश्यक कार्यवाही करें। मुख्य सचिव महोदय द्वारा उक्त ग्राम के लिये आवश्यकता के अनुसार पुनर्वास योजना तैयार करने हेतु निर्देशित किया गया।

3. महाप्रबंधक, मेसर्स साऊथ ईस्टर्न कोल फील्ड्स लिमिटेड, रायगढ़ क्षेत्र, रायगढ़ के द्वारा बताया गया कि माईन क्षेत्र के चारों ओर 30 से 40 मीटर चौड़ी हरित पट्टिका विकसित की जा रही है। अब तक कुल 1,65,000 नग वृक्षारोपण किया गया है। उनके द्वारा बताया गया कि खदान एवं रिहायसी क्षेत्र के बीच आर्टिफिसियल बेरियर में 500 मीटर की वृद्धि की गई है। उनके द्वारा यह भी बताया गया कि आर्टिफिसियल बेरियर की ऊंचाई 6 मीटर है। कलेक्टर, रायगढ़ के द्वारा बताया गया कि खदान क्षेत्र के चारों ओर 125 मीटर चौड़ाई में प्लांटेशन नहीं किया गया है तथा एसईसीएल को इसके लिये अभी से समयबद्ध कार्ययोजना तैयार करना चाहिए। क्षेत्र में चिकित्सा सुविधा उपलब्ध कराने के संबंध में महाप्रबंधक, एसईसीएल द्वारा बताया गया कि उनके द्वारा एक स्थाई चिकित्सक एवं एक पैरामैडिकल कर्मचारी की नियुक्त की गई है तथा समय-समय पर मैडिकल कैम्प आयोजित किये जा रहे हैं। मुख्य सचिव महोदय के द्वारा

महाप्रबंधक, एसईसीएल को मरीजों के दैनिक जानकारी कलेक्टर को उपलब्ध कराने बाबत निर्देशित किया गया। कलेक्टर रायगढ़ द्वारा एसईसीएल को एक विशेषज्ञ सहित दो नियमित चिकित्सक एवं तीन पैरामैडिकल कर्मचारी उपलब्ध कराने हेतु कहा गया। मुख्य सचिव महोदय द्वारा उक्त पर सहमति व्यक्त करते हुये महाप्रबंधक, एसईसीएल को आवश्यक चिकित्सा सुविधा उपलब्ध कराने बाबत निर्देशित किया गया।

4. महाप्रबंधक, एसईसीएल द्वारा बताया गया कि खदान क्षेत्र के जिस 5.84 किलोमीटर मार्ग को पक्का किया जाना था, उसमें से 5.0 किलोमीटर क्षेत्र में उत्खन्न कार्य किया जा रहा है। कलेक्टर, रायगढ़ के द्वारा शेष 800 मीटर मार्ग को ग्रामीणों के उपयोग हेतु व्यपवर्तित करने के लिए मेसर्स एसईसीएल को प्रस्ताव प्रस्तुत करने हेतु कहा गया। मुख्य सचिव महोदय द्वारा उक्त पर सहमति व्यक्त करते हुये मेसर्स एसईसीएल को ग्रामीणों की आवाजाही के लिये पक्का मार्ग बनाने हेतु निर्देशित किया गया। मुख्य सचिव महोदय द्वारा एसईसीएल को उपरोक्त तीनों कार्यों हेतु कार्ययोजना प्रस्तुत करने बाबत निर्देशित किया।
5. डॉ. भारद्वाज आदिराजू, साईटिस्ट 'डी', एकीकृत क्षेत्रीय कार्यालय, भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, रायपुर के द्वारा बताया गया कि माननीय एनजीटी के द्वारा मेसर्स एसईसीएल द्वारा किये गये प्रदूषण के शमन के उपायों की निगरानी के लिये भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, छत्तीसगढ़ पर्यावरण संरक्षण मंडल एवं कलेक्टर रायगढ़ को निर्देशित किया गया है, जिसकी त्रैमासिक समीक्षा मुख्य सचिव महोदय द्वारा की जानी है।
6. श्री नाज़िम उद्दीन, प्रभागीय प्रमुख, आई.पी.सी.-II, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली ने कहा की माननीय एनजीटी द्वारा दिये गये निर्देशों के पालनार्थ की गई कार्यवाही की अनुपालन रिपोर्ट प्रस्तुत की जानी है। अतः सर्वसंबंधितों को उनसे संबंधित कार्यों की स्पष्ट जानकारी दिया जाना आवश्यक है एवं मेसर्स एसईसीएल, उद्योग एवं संबंधित विभाग किये गये कार्यों की जानकारी प्रस्तुत करें, जिसका सत्यापन समिति द्वारा किया जाकर प्रत्येक तिमाही की रिपोर्ट प्रस्तुत की जानी चाहिये। मुख्य सचिव महोदय द्वारा सदस्य सचिव, छत्तीसगढ़ पर्यावरण संरक्षण मंडल को माननीय एनजीटी के द्वारा निर्देशित कार्यों की स्पष्ट जानकारी सभी संबंधितों को उपलब्ध कराने बाबत निर्देशित किया गया।



7. सदस्य सचिव, छत्तीसगढ़ पर्यावरण संरक्षण मंडल द्वारा यह अवगत कराया गया कि 31 दिसम्बर 2023 की स्थिति में पालन प्रतिवेदन 16 जनवरी 2024 के पूर्व माननीय एनजीटी को प्रस्तुत किया जाना है। इस अनुक्रम में मुख्य सचिव महोदय द्वारा माननीय एनजीटी द्वारा गठित समिति, जिसके सदस्य 1. छत्तीसगढ़ पर्यावरण संरक्षण मंडल, 2. भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, 3. केन्द्रीय प्रदूषण नियंत्रण बोर्ड के प्रतिनिधियों एवं 4. कलेक्टर, जिला-रायगढ़ को क्षेत्र का निरीक्षण कर कार्यों का सत्यापन किया जाकर प्रत्येक तीन माह में रिपोर्ट प्रस्तुत करने हेतु निर्देशित किया गया। उन्होंने समिति को भ्रमण के दौरान ग्रामीणों से चर्चा करने हेतु भी निर्देशित किया।

धन्यवाद ज्ञापन के साथ बैठक संपन्न हुई।

(मुख्य सचिव द्वारा अनुमोदित)



सदस्य सचिव

छत्तीसगढ़ पर्यावरण संरक्षण मंडल



क्षेत्रीय कार्यालय
छ.ग. पर्यावरण संरक्षण मंडल

टी.व्ही.टॉवर रोड, रायगढ़ (छ.ग.)
Email ID: romigarth.cecb@gmail.com

जांच क्र. 2414 /क्षे. का./प.सं.मं./2023
प्रति,

रायगढ़, दिनांक 29/12/23

सदस्य सचिव
छ.ग. पर्यावरण संरक्षण मंडल,
पर्यावास भवन, नार्थ ब्लॉक, सेक्टर-19,
नवा रायपुर, अटल नगर, जिला-रायपुर (छ.ग.)

विषय :- Report of the Joint Committee constituted in the O.A. No. 200 of 2018 in the matter of Dukalu Ram Vs Union of India & Ors. before the Hon'ble National Green Tribunal, New Delhi.

संदर्भ :- संयुक्त जांच कमेटी का निरीक्षण दिनांक 27.12.2023.

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उपरोक्त विषयांतर्गत लेख है कि माननीय NGT के प्रकरण क्रमांक O.A. No. 200 of 2018 in the matter of Dukalu Ram Vs Union of India & Ors. before the Hon'ble National Green Tribunal, New Delhi. के परिपेक्ष्य में संयुक्त जांच कमेटी द्वारा दिनांक 27.12.2023 को निरीक्षण किया गया। निरीक्षण प्रतिवेदन अग्र आवश्यक कार्यवाही हेतु कृपया प्रेषित है।

संलग्न:- उपरोक्तानुसार।

क्षेत्रीय अधिकारी,

छ.ग. पर्यावरण संरक्षण मंडल,
रायगढ़ (छ.ग.)

पृ. क्र. 2415 /क्षे. का./प.सं.मं./2023

रायगढ़, दिनांक 29/12/23

- प्रतिलिपि:-
1. श्री पी. जगन, क्षेत्रीय निदेशक, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, भोपाल, तृतीय तल, शंकर भवन, नॉर्थ टी.टी. नगर, भोपाल 462003 (म.प्र.) की ओर सादर सूचनार्थ प्रेषित।
 2. डॉ. एम.टी. करुप्पिया, साईंटेस्ट-ई, क्षेत्रीय कार्यालय, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय, ग्राउंड फ्लोर ईस्ट विंग, न्यू सेक्रेटेरियेट बिल्डिंग, सिविल लाईन, नागपुर (महाराष्ट्र) 440001 की ओर सादर सूचनार्थ प्रेषित।
 3. कलेक्टर महोदय, कार्यालय कलेक्टर, रायगढ़ जिला-रायगढ़ (छ.ग.) की ओर कृपया सूचनार्थ प्रेषित।
 4. श्री डिगेश पटेल, अनुविभागीय अधिकारी (रा.), घरघोड़ा, जिला-रायगढ़ (छ.ग.) की ओर कृपया सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी,

छ.ग. पर्यावरण संरक्षण मंडल,
रायगढ़ (छ.ग.)

**Report of the Joint Committee constituted in the O.A. No. 200
of 2018 in the matter of Dukalu Ram Vs Union of India & Ors.
before the Hon'ble National Green Tribunal, New Delhi.**

1. Introduction:

In compliance with the Order dated 09/12/2022 of Hon'ble NGT, New Delhi in the O.A. No.200 of 2018 in the matter of Dukalu Ram Vs Union of India & Ors., to ascertain the progress of environmental remediation and restoration action plans submitted by the Chhattisgarh Environment Conservation Board (CECB) in compliance to the previous Order dated 27/2/2020 of Hon'ble NGT, New Delhi in the said matter, a Joint Committee has been constituted comprising the members from (1) Central Pollution Control Board (CPCB), Regional Directorate at Bhopal, (2) Ministry of Environment Forests and Climate and Change (MoEF&CC), Sub-Office, Raipur, (3) Chhattisgarh Environment Conservation Board, Regional Office, Raigarh and (4) the District Collector, Raigarh. The Joint Committee has already conducted three site inspections on quarterly basis and submitted reports for reviewing the same by the Chief Secretary, Govt. of Chhattisgarh.

2. Fourth Site inspection of the Joint Committee:

(i). In continuation to the previous three inspections of the Committee on quarterly basis, fourth site inspection of the Joint Committee was held on 27/12/2023 to ascertain the progress on environmental remediation and restoration action plans implemented by the Authorities concerned.

(ii). Prior to the scheduled inspection, a meeting of the Joint Committee was held with the officials of M/s Jindal Power Ltd. During the meeting Shri. Ankur Sahu, Regional Officer of CECB at Raigarh briefed the status of action taken so far in this case.

(iii). During the discussion, it was learnt that CECB has issued consent to operate to M/s Jindal Power Ltd for the project Gare Palma Mine IV/2 & IV/3 which were earlier under the custodian of M/s SECL. The Committee interacted with the Executives of the project authority i.e. M/s Jindal Power Limited, Tamnar, District-Raigarh regarding the implementation of the action points pertaining to the M/s JPL in compliance with the orders of Hon'ble NGT in the O.A. 200 of 2018. During the visit of the Committee, Sarpanch of village Sarasmal and few villagers were also present and the Committee also interacted with them. The implementation status /

progress on the action plans, during fourth visit of the Committee is furnished below:

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S. No.	Work proposed in the Action plan	Executing agency	Status of work at the time of visit on 27.12.2023	Status												
1.	To reduce the effect of air pollution in Kosampali and Sarasmal village artificial barrier is to be constructed.	M/s JPL	<p>Near Kosampalli village artificial barrier have been constructed for 650 meter length. However, the same is found in damaged condition at various points.</p> <p>Sarasmal village area also comes under affected area and adjacent to mining area, however no construction of artificial barrier was observed during visit.</p> <p>During visit no mining activity was observed near Kosampali and Sarasmal village as well as other areas of the mine.</p>	Partially complied												
2.	To construct 3000 X 10 M ² green belt in 3 Ha. area.	M/s JPL	No progress made in this regard so far.	Not complied												
3.	To install total 12 CAAQMS with connectivity to CPCB/CECB along with 7 years O&M warranty with its connectivity to CPCB/CECB. Three (3) CAAQMS will be installed in mining area, 01 in affected village Kosampali and Sarasmal and 08 in non-attainment cities i.e. Raipur, Korba and Bhilai.	CECB	<p>CECB installed 4 CAAQM stations in the locations of Milupara, Kunjemura, Chhal and OP Jindal Industrial Park Tumidih. All stations are found operational with proper data display board for public. Total Ten parameters i.e. PM_{2.5}, PM₁₀, SO₂, O₃, CO, Benzene, NO, NO_x, NO₂, NH₃, are being monitored.</p> <p>Under Non-attainment city action plan following CAAQM installed</p> <table border="1"> <thead> <tr> <th>S.No</th> <th>City</th> <th>Installed stations</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Raipur</td> <td>04</td> </tr> <tr> <td>2.</td> <td>Korba</td> <td>02</td> </tr> <tr> <td>3.</td> <td>Bhilai</td> <td>02</td> </tr> </tbody> </table> <p>All the 12 CAAQM stations are connected with CPCB server and link is https://app.cpcbcr.com/AQI_India/ and https://airquality.cpcb.gov.in</p> <p>During the visit the committee observed that M/s JPL has installed the new CAAQMS in Kosampali & Sarasmal village</p>	S.No	City	Installed stations	1.	Raipur	04	2.	Korba	02	3.	Bhilai	02	Complied
S.No	City	Installed stations														
1.	Raipur	04														
2.	Korba	02														
3.	Bhilai	02														

			and its connectivity with CECB/CPCB server is under progress.	
4.	Carrying Capacity and overall Cumulative Impact Assessment Study of mining area of Tamnar region, District – Raigarh.	CECB (through IIT/NEERI)	The Carrying Capacity and overall Cumulative Impact Assessment Study of the area was conducted by the CECB through IIT, Bhilai. The report has been submitted to Member Secretary, CECB in the month of April 2023.	Complied
5.	Upgradation of Laboratory of Regional Office CECB Raigarh for purchase of equipment for monitoring and analyses of air & water samples and noise levels.	CECB	The laboratory has been upgraded and presently the laboratory is equipped with all the instruments / equipment for basic analysis of air & water parameters and Noise level for routine monitoring work.	Complied
6.	Environmental awareness programs in schools in mining affected area of Tamnar.	School Education Department of Raigarh	As per the Regional Officer CECB, Raigarh a mass awareness programme during Environmental Day, Earth Day and other prominent days of environment has been organised. During the mass campaign of Mission LIFE activity created awareness among the local peoples, industrial association and prominent group of the society and distributed eco friendly material. CECB, RO Raigarh also organised mass campaign by conducting rally with the villagers and distributed the pamphlets for creating awareness regarding implementation of ban on single use plastics. However, RO CECB informed that the mass awareness programmes will be taken up more vigorously after receiving the Environmental Compensation fund as per NGT order to reach out maximum population of the area including school children.	Complied
7.	Black topped road for providing 5.84 km black topped road with RCC	M/s JPL	Previous Project Authority (M/s SECL) has partially initiated this work and informed that vide letter dated 25.4.2023 as all the	Partially complied

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	<p>drain & RCC retaining wall in mining area.</p>		<p>Project activity comes under 964.65 hector mine lease area which includes washery also and for internal movement upto the main gate black top road is available.</p> <p>Prior to 2018-19 mining activity was in pit no.02 which is near to affected village and no black top road is constructed. After the order of Hon'ble NGT all the mining activity within 500 meters of the village area has been suspended and this 5.84 km road belongs to that area only.</p> <p>Presently mining activity is being done from pit no. 01 which is 1 km away from village area.</p> <p>As informed out of 5.85 km road 5 km road comes under mining plan and mining activity carried out in some patches, road between pit no 01 to pit no. 02 is not being used and not used by local villagers. Due to variable status of mining activity permanent black top road construction is not fesible.</p> <p>M/s JPL, Tamnar has started the construction of 1.2 km road. During the visit on 27.12.2023 the committee observed that WBM work and laying of aggregates work has been completed and bitumen coating work will be completed shortly. The RCC drain and RCC retaining wall work is yet to be started.</p>	
8.	<p>Hospital in victims area with regular doctor and free medicine. For provide adequate health facilities to villagers affected by coal mining.</p>	M/s JPL	<p>M/s JPL, Tamnar has started giving free treatment with free medicines to the villagers of affected area in their 27 bedded hospital operated by Fortis at Savitri Nagar in Tihlirampur village.</p> <p>During the visit the committee interacted with local residents/ Sarpanch and confirmed the same.</p> <p>As intimated by local resident at some instance hospital run by M/s JPL charged the cost of</p>	Complied

9.	Development of greenbelt of 125 m width around the lease boundary.	M/s JPL	<p>It was observed by the committee that earlier M/s SECL, has already developed green belt only in 125m width and 600m meter length in the available land at mine lease boundary at Sarasmal village side.</p> <p>Due to earlier mining activities presently the habitation area of Sarasmal and Kosampali village is not having required land for plantation.</p> <p>However, M/s Jindal Power Limited, Tamnar, District- Raigarh may explore the possibility of its further extension on available area. It has been observed by the committee that there is no significant progress made regarding green belt development.</p>	Partially complied
10.	Preparation and Implementation of R&R plan for the residents of surrounding village Sarasmal and Kosampali.	District Collector, Raigarh	<p>It was observed that presently no mining activity is commenced in Kosampali and Sarasmal lease area of IV/ 2 & IV/3. Presently both the villages are not covered in the lease area of coal mine.</p> <p>M/s Jindal Power Limited, Tamnar, District- Raigarh assured that they will initiating the implementation of R&R related activity as per prevailing rules in consultation with district administration of Raigarh.</p> <p>During the visit it was informed that M/s JPL have received the CTO from CECB and now they will submit the proposal to District Collector for initiation of R&R work for Sarasmal and Kosampali villages.</p>	Not complied

4. Summary & Conclusion:

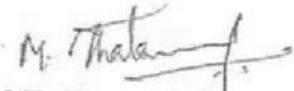
- (i). Based on the meeting and fourth quarterly site inspection held, the Joint Committee has observed out of ten action points, five action points complied, three action points partially complied and two action point are not complied
- (ii). Further, it has been observed that due to transition stage of handover and takeover of coal block from M/s SECL to M/s Jindal Power Limited the work

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entrusted with the responsibility. Project Authority have not been effectively implemented in the said time period.

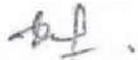
- (iii). M/s JPL tamnar shall ensure the demarcation of non mining zone upto 500 m from the mine lease boundary towards habitation area of village sarasmal & kosampali before start of mining operation.
- (iv). The committee suggested to the project proponent to constitute a committee comprising of the Sarpanch of affected villages, block medical officer, representative from JPL and other local prominent person, if any, for redressing the issues related to implementation of free medical facilities. The committee should meet once in a month and the minutes of the same may be submitted to CECB.
- (v). The committee is of the view that the preparation and implementation of R&R plan for the residents of surrounding village Sarsmal and Kosampali should be initiated at the earliest and effectively complied with.
- (vi). M/s JPL may initiate the work on above mentioned non complied /partially complied points and submit a time bound action plan to CECB for the same and regional officer CECB may monitor the ongoing progress as per submitted action plan.



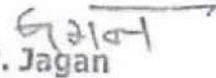
Ankur Sahu
Regional Officer, CECB, Raigarh



Dr. M.T. Karuppiah
Scientist -E, Sub-Office, MoEF&CC

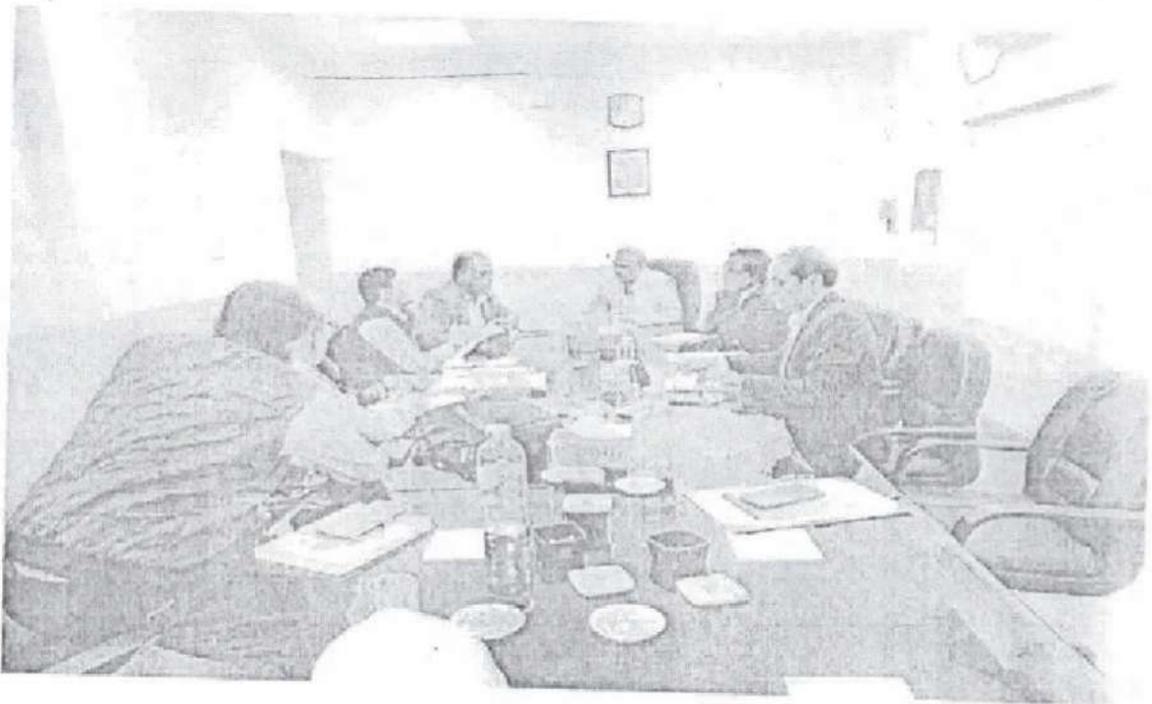


Digesh Patel
Sub Divisional Officer (R)
Sub Division Gharghoda, District-Raigarh

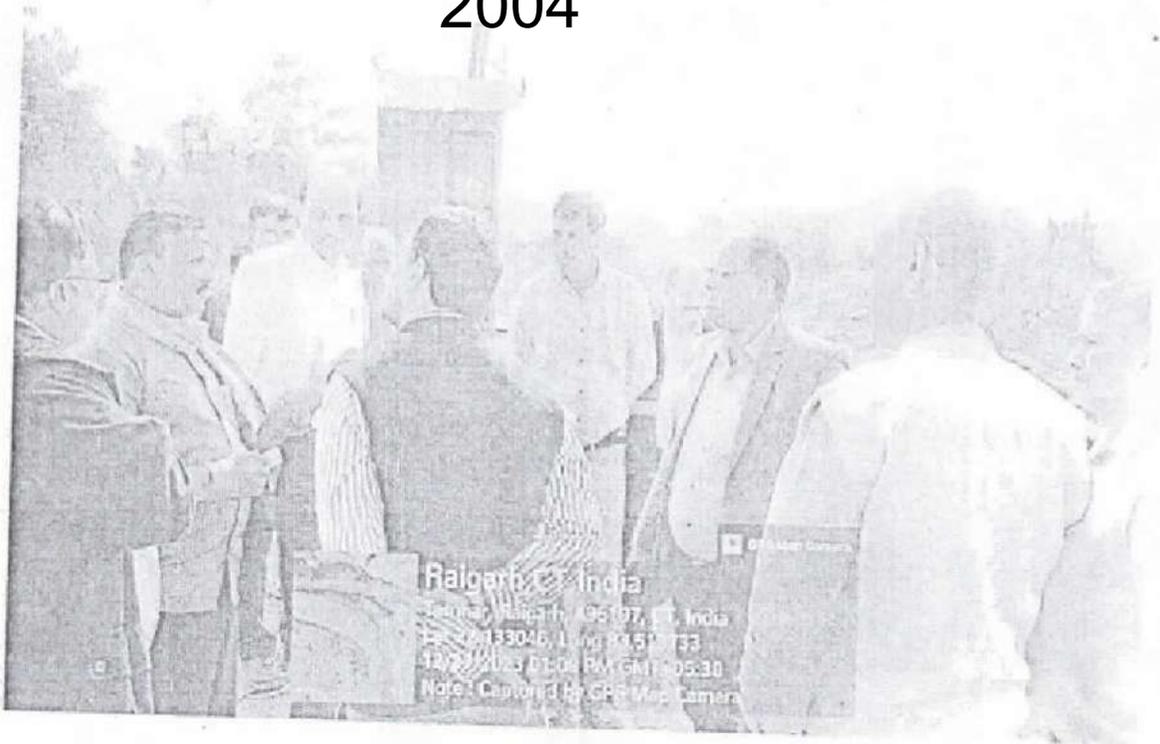


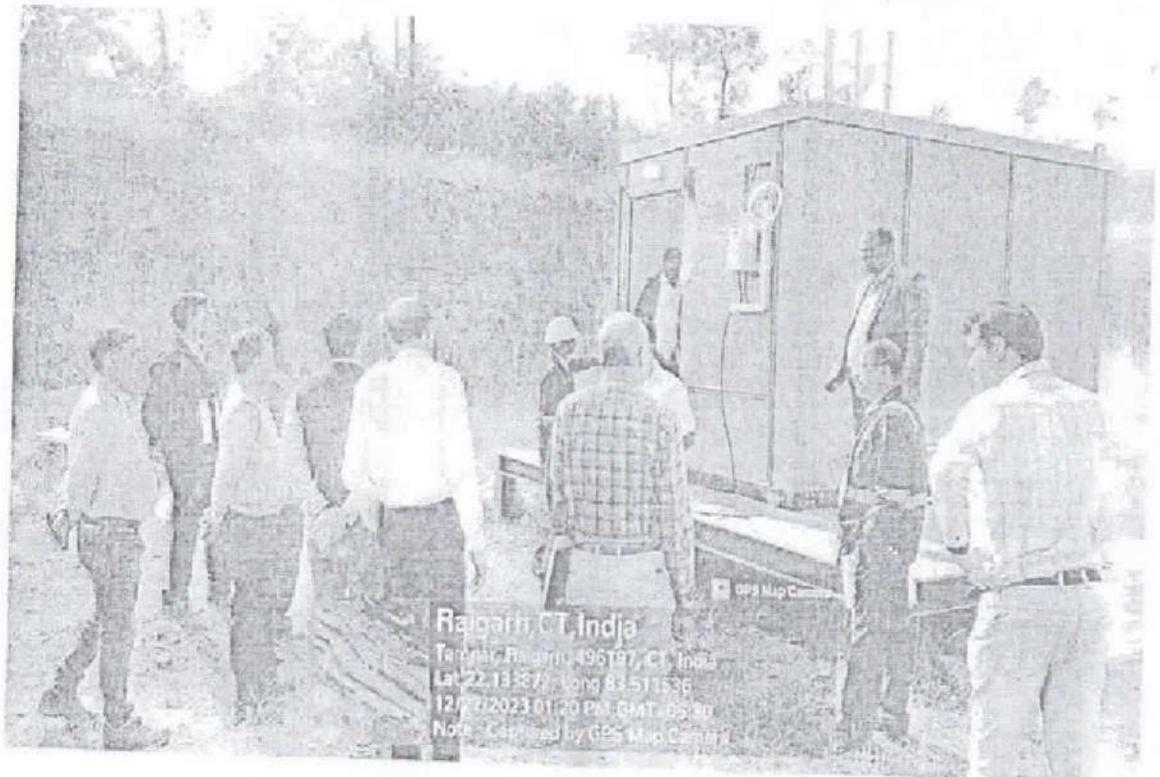
P. Jagan
Regional Director, CPCB, Bhopal

2003



2004







क्षेत्रीय कार्यालय
छ.ग. पर्यावरण संरक्षण मंडल

टी.व्ही.टॉवर रोड, रायगढ़ (छ.ग.)

Email ID: roraigarh.ceb@gmail.com

जाचक क्र. 1917 /क्षे. का./प.सं.मं./2023
प्रति.

रायगढ़, दिनांक 14/10/23

सदस्य सचिव
छ.ग. पर्यावरण संरक्षण मण्डल,
पर्यावास भवन, नार्थ ब्लॉक, सेक्टर-19,
नवा रायपुर, अटल नगर, जिला-रायपुर (छ.ग.)

विषय :- Report of the Joint Committee constituted in the O.A. No. 200 of 2018 in the matter of Dukalu Ram Vs Union of India & Ors. before the Hon'ble National Green Tribunal, New Delhi.

संदर्भ :- संयुक्त जांच कमेटी का निरीक्षण दिनांक 04.10.2023 एवं 05.10.2023.

-- 00 --

उपरोक्त विषयांतर्गत लेख है कि माननीय NGT के प्रकरण क्रमांक O.A. No. 200 of 2018 in the matter of Dukalu Ram Vs Union of India & Ors. before the Hon'ble National Green Tribunal, New Delhi. के परिपेक्ष्य में संयुक्त जांच कमेटी द्वारा दिनांक 04.10.2023 एवं 05.10.2023 को निरीक्षण किया गया। निरीक्षण प्रतिवेदन अग्र आवश्यक कार्यवाही हेतु कृपया प्रेषित है।

संलग्न:- उपरोक्तानुसार।

क्षेत्रीय अधिकारी,
छ.ग. पर्यावरण संरक्षण मंडल,
रायगढ़ (छ.ग.)

पृ. क्र. /क्षे. का./प.सं.मं./2023

रायगढ़, दिनांक

- प्रतिलिपि:-
1. श्री पी. जगन, क्षेत्रीय निदेशक, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, भोपाल, तृतीय तल, शंकर भवन, नॉर्थ टी.टी. नगर, भोपाल 462003 (म.प्र.) की ओर सादर सूचनार्थ प्रेषित।
 2. डॉ. एम.टी. कुरुप्पि, साईटिस्ट-ई, क्षेत्रीय कार्यालय, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय, ग्राउंड फ्लोर ईस्ट विंग, न्यू सेक्रेटेरियेट बिल्डिंग, सिविल लाईन, नागपुर (महाराष्ट्र) 440001 की ओर सादर सूचनार्थ प्रेषित।
 3. कलेक्टर महोदय, कार्यालय कलेक्टर, रायगढ़ जिला-रायगढ़ (छ.ग.) की ओर कृपया सूचनार्थ प्रेषित।
 4. श्रीमति ऋषा ठाकुर, अनुविभागीय अधिकारी (रा), घरघोड़ा, जिला-रायगढ़ (छ.ग.) की ओर कृपया सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी,
छ.ग. पर्यावरण संरक्षण मंडल,
रायगढ़ (छ.ग.)

Report of the Joint Committee constituted in the O.A. No. 200
of 2018 in the matter of Dukalu Ram Vs Union of India & Ors.
before the Hon'ble National Green Tribunal, New Delhi.

1. Introduction:

In compliance with the Order dated 09/12/2022 of Hon'ble NGT, New Delhi in the O.A. No.200 of 2018 in the matter of Dukalu Ram Vs Union of India & Ors., to ascertain the progress of environmental remediation and restoration action plans submitted by the Chhattisgarh Environment Conservation Board (CECB) in compliance to the previous Order dated 27/2/2020 of Hon'ble NGT, New Delhi in the said matter, a Joint Committee has been constituted comprising the members from (1) Central Pollution Control Board (CPCB), Regional Directorate at Bhopal, (2) Ministry of Environment Forests and Climate and Change (MoEF&CC), Sub-Office, Raipur, (3) Chhattisgarh Environment Conservation Board, Regional Office, Raigarh and (4) the District Collector, Raigarh. The Joint Committee has already conducted two site inspections on quarterly basis and submitted reports for reviewing the same by the Chief Secretary, Govt. of Chhattisgarh.

2. Re-constitution of Committee:

Consequent upon the transfer posting of a representative from the MoEF&CC, Sub-Office, Raipur and superannuation of another representative from CPCB, Regional Directorate at Bhopal, the Joint Committee constituted have been reconstituted inducting Dr. M.T. Karupiah, Scientist-E, MoEF&CC, Sub-Office, Raipur and Shri. P. Jagan. Regional Director, CPCB, Bhopal as a Members to the existing Committee in place of previous representatives from the authority concerned.

3. Third Site Inspection of the Joint Committee:

(i) In continuation to the previous two inspections of the Committee on quarterly basis, third site inspection of the Joint Committee was held on 04/10/2023 and 05/10/2023 to ascertain the progress on environmental remediation and restoration action plans implemented by the Authorities concerned.

(ii) Prior to the scheduled inspection, meeting of the Joint Committee was held on 04/10/2023 at Raigarh, Chhattisgarh. As a nodal agency, the meeting was coordinated by the CECB, Regional Office, Raigarh. All the members of the Joint Committee and respective project authorities were present in the said meeting. As

part of natural justice an opportunity was given to the project authorities i.e. M/s Jindal Power Ltd. to submit their views before the Committee. During the meeting Shri. Ankur Sahu, Regional Officer of CEGB at Raigarh briefed the case, action plans submitted and observed compliance status / progress on the action points during the preceding two inspections of the Joint Committee. During the deliberations of Joint Committee, members discussed the facts, issues, prayers and subsequent directions of the Hon'ble NGT in the above O.A. and the Terms of the Reference (ToR) to the Joint Committee.

(iii) During the discussion, it was learnt that till the previous visits of the Joint Committee, the ownership and custodian of the project Gare Palma Mine IV/2 & IV/3 was with M/s SECL and thus the onus of the responsibility on implementing environmental plan was vested with SECL. However, presently in compliance with the order dated 02.05.2023 of Ministry of Coal, Government of India, the said project has been handed over to M/s Jindal Power Limited, Tamnar, District-Raigarh on 28.06.2023 by M/s SECL. Presently M/s Jindal Power Limited, Tamnar, District-Raigarh is in the process of transferring Environment Clearance and Consent under Air & Water Act and therefore on this transition stage most of the major work are being held on stage.

(iv) The Committee also interacted with the Executives of the project authority i.e. M/s Jindal Power Limited, Tamnar, District- Raigarh regarding their proposed plan of action on implementing environmental remediation and restoration action plans pertaining to the M/s JPL in compliance with the orders of Hon'ble NGT in the O.A. 200 of 2018. Project Authority of M/s Jindal Power Limited, Tamnar, District- Raigarh expressed their willingness to comply with the action points pertaining to the said Project and in this regard the written submission of M/s JPL produced before the Committee is enclosed as Annexure-01. During the visit of the Committee, Applicant to the O.A. No.200 of 2018 and few villagers were also present and the Committee also interacted with them.

(v) The implementation status / progress on the action plans, during third visit of the Committee is furnished below:

S. No.	Work proposed in the Action plan	Executing agency	Status of work at the time of visit on 04.10.2023	Status
1.	To reduce the effect of air pollution in Kosampalli and Sarasmal village	M/s JPL	Near Kosampalli village artificial barrier have been constructed for 650 meter length. However, the same is found in damaged	Partially complied

<p>artificial barrier is to be constructed.</p>		<p>condition at various points. Sarasmal village area also comes under affected area and adjacent to mining area, however no construction of artificial barrier was observed during visit. During visit no mining activity was observed near Kosampali and Sarasmal village as well as other areas of mine.</p>													
<p>2. To construct 3000 X 10 M² green belt in 3 Ha. area.</p>	<p>M/s JPL</p>	<p>No progress made in this regard so far.</p>	<p>Not complied</p>												
<p>3. To install total 12 CAAQMS with connectivity to CPCB/CECB along with 7 years O&M warranty with its connectivity to CPCB/CECB. Three (3) CAAQMS will be installed in mining area, 01 in affected village Kosampali and Sarasmal and 08 in non-attainment cities i.e. Raipur, Korba and Bhilal.</p>	<p>CECB</p>	<p>CECB installed 3 CAAQM stations in the locations of Milupara, Kunjemura and Chhal and all stations are found operational with proper data display board for public. Total Ten parameters i.e. PM_{2.5}, PM₁₀, SO₂, O₃, CO, VOC, NO, NO_x, NO₂, NH₃, are being monitored. Earlier CECB imposed the condition on M/s SECL to install the CAAQM in Kosampali and Sarasmal village but no action initiated so far due to transition of handing over to coal mine to M/s JPL. Under Non-attainment city action plan following CAAQM installed</p> <table border="1" data-bbox="776 1254 1183 1478"> <thead> <tr> <th>S.No</th> <th>City</th> <th>Installed stations</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Raipur</td> <td>04</td> </tr> <tr> <td>2.</td> <td>Korba</td> <td>02</td> </tr> <tr> <td>3.</td> <td>Bhilal</td> <td>02</td> </tr> </tbody> </table> <p>Out of 12 Stations CECB has installed 11 CAAQM station and only one station will be left in Sarasmal village area which will be installed by the concerned Project Proponent. CAAQM stations connected with CPCB server and link for observation is https://app.cpcbcr.com/AQI_India/ and https://airquality.cpcb.gov.in The screenshot of data from the CPCB server attached.</p>	S.No	City	Installed stations	1.	Raipur	04	2.	Korba	02	3.	Bhilal	02	<p>Partially complied</p>
S.No	City	Installed stations													
1.	Raipur	04													
2.	Korba	02													
3.	Bhilal	02													

4.	Carrying Capacity and overall Cumulative Impact Assessment Study of mining area of Tamnar region, District - Raigarh.	CECB (through IIT/NEERI)	The Carrying Capacity and overall Cumulative Impact Assessment Study of the area was conducted by the CECB through IIT, Bhilai. The report has been submitted to Member Secretary, CECB in month of April 2023.	Complied with
5.	Up-gradation of Laboratory of Regional Office CECB Raigarh for purchase of equipment for monitoring and analyses of air & water samples and noise levels.	CECB	The up-gradation of laboratory work is under progress reportedly with own resource of CECB as deposition of environment fund has been stayed by Hon'ble Supreme Court. Presently the laboratory equipped with the basic analysis of air and water parameter for routine monitoring work. The list of instruments available at Regional Office of CECB Raigarh is enclosed as Annexure-2 .	Being complied
6.	Environmental awareness programs in schools in mining affected area of Tamnar.	School Education Department of Raigarh	As informed by the Regional Officer with limited resources of CECB, a mass awareness programme during Environmental Day, Earth Day has been organised and during the mass campaign of Mission LIFE activity, created awareness among the local peoples, industrial association and prominent group of the society. However, CECB informed that the mass awareness programme will be taken up more vigorously after receiving the Environmental Compensation fund as per NGT order to reach out maximum population of the area including school children.	Partially complied
7.	Black topped road for providing 5.84 km black topped road with RC drain & RCC retaining wall in mining area.	M/s JPL	Previous Project Authority (M/s SECL) has partially initiated this work and informed that vide letter dated 25.4.2023 as all the project activity comes under 964.65 hector mine lease area which includes washery also and for internal movement and till main gate of mine black top road available. Prior to 2018-19 mining activity was in pit no.02 which is near to	Not complied

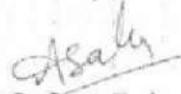
			<p>affected village and no black top road is constructed. After the order of Hon'ble NGT all the mining activity within 500 meters of the village area has been suspended and this 5.84 km road belongs to that area only.</p> <p>Presently mining activity is being done from pit no. 01 which is 1 km away from village area.</p> <p>As informed out of 5.85 km road 5 km road comes under mining plan and mining activity carried out in some patches, road between pit no 01 to pit no. 02 is not being used and not used by local villagers. Due to variable status of mining activity permanent black top road construction is not possible.</p> <p>M/s SECL constructed 1.2 km road parallel to mining area 50 meter away which is being used by Kosampali and Sarasmal village.</p> <p>M/s JPL, Tamnar also agreed to do this work subject to possession of mine and final approval of mining plan.</p>	
8.	Hospital in victims area with regular doctor and free medicine. For provide adequate health facilities to villagers affected by coal mining.	M/s JPL	<p>As informed by the M/s SECL vide their letter dated 25.4.2023, they organised two health check camps in Kosampali and Sarasmal village area on 20.2.2023 & 23.3.2023 respectively, wherein reportedly benefited 157 local peoples.</p> <p>M/s JPL, Tamnar also assured to extend the facility in their 27 bedded hospital operated by Fortis at Savitri Nagar and with available all basic facilities free medical consultancy for OPD is being provided to local resident on free of cost basis.</p>	Complied with.
9.	Development of greenbelt of 125 m width around the lease boundary.	M/s JPL (by own resources / Forest Department)	As informed by the M/s SECL, green belt development work (125m width) has been carried out in 600 meter of Mine lease boundary as there is no vacant or additional or buffer zone towards village-Sarasmal and Kosampali	Partially complied

			near lease area of Mine. However, M/s Jindal Power Limited, Tamnar, District- Raigarh may explore the possibility of its further extension on available area. It has been observed that there is no significant progress regarding green belt development.	
10.	Preparation and Implementation of R&R plan for the residents of surrounding village Sarsmal and Kosampali.	District Collector, Raigarh	It was observed that presently no mining activity is commenced in Kosampali and Sarsmal lease area of IV/ 2 & IV/3. Presently both the villages are not covered in the lease area of coal mine. M/s Jindal Power Limited, Tamnar, District- Raigarh informed that they will be initiating the implementation of R&R related activity as per prevailing rules in consultation with district administration of Raigarh in the event of expansion of the said coal Mine towards the two villages. Committee is of the view that implementation of R&R is not only covered the area demarcated for de-coaling rather it also covers the area for the safety mining operation. PA shall initiate the R&R process as mentioned in the -action plan, since the villages are very close to the active mining area.	Not complied

4. Summary & Conclusion:

- (i). Based on the meeting and third quarterly site inspection held, the Joint Committee has observed out of 10 action points, three action points viz. Carrying Capacity and Cumulative Impact Assessment Study, up-gradation of Laboratory of Regional Office of CECB at Raigarh and providing health facilities to villagers affected by coal mining are complied with.
- (ii). Four action points such as implementation of air pollution control measures, installation of CAAQ Monitoring Stations & its connectivity, conducting environmental awareness programs in mining affected area of Tamnar and greenbelt development around the lease boundary have been partially complied.
- (iii). Remaining three action points viz. green belt development in an area of 3 Ha., providing 5.84 km Black topped road with RC drain & RCC retaining wall in mining area, preparation and implementation of R&R plan for the residents of Sarsmal and Kosampali villages have not been complied with.

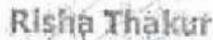
- (iv). Further, It has been observed that due to transition stage of handover and takeover of coal block from M/s SECL to M/s Jindal Power Limited the work entrusted with the responsibility of Project Authority have not been effectively implemented.
- (v). In view of the above, It is suggested that Project Authority shall expedite the process of obtaining EC and CTO from the Authorities concerned. The Regulatory Authorities shall also expedite the process based on merit so as to enable M/s Jindal Power Limited comply the action plans in time bound manner.



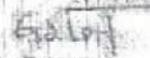
Ankur Sahu
Regional Officer, CECB, Raigarh



Dr. M.T. Karupiah
Scientist -E, Sub-Office, MoEF&CC



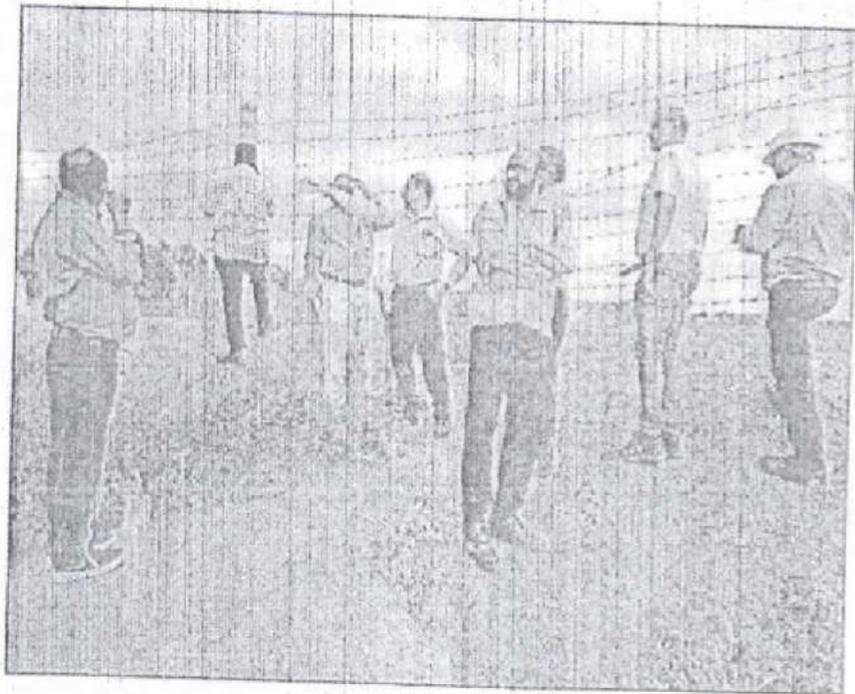
Risha Thakur
Sub Divisional Officer (R)
Sub Division Gharghoda, District-Raigarh

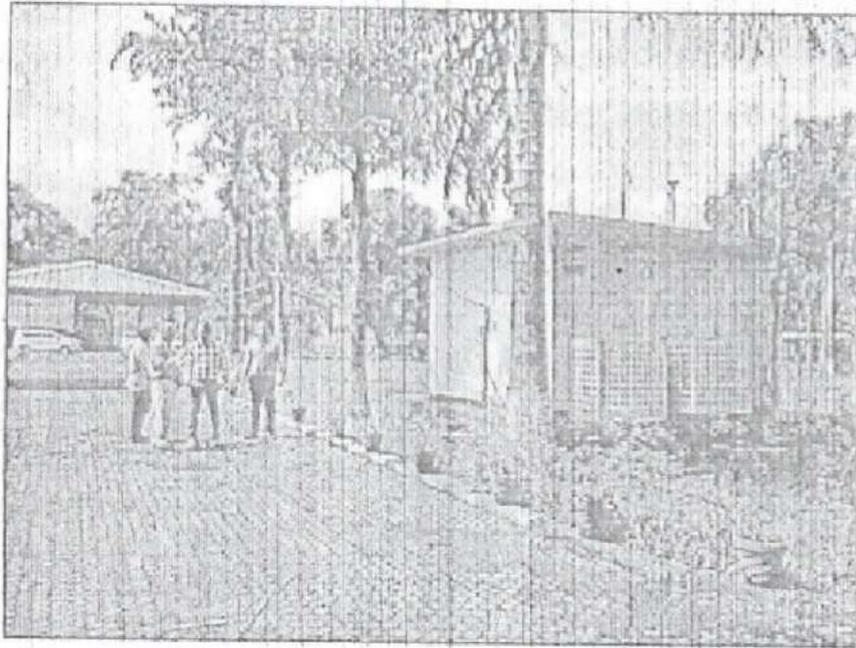


P. Jagan
Regional Director, CPCB, Bhopal

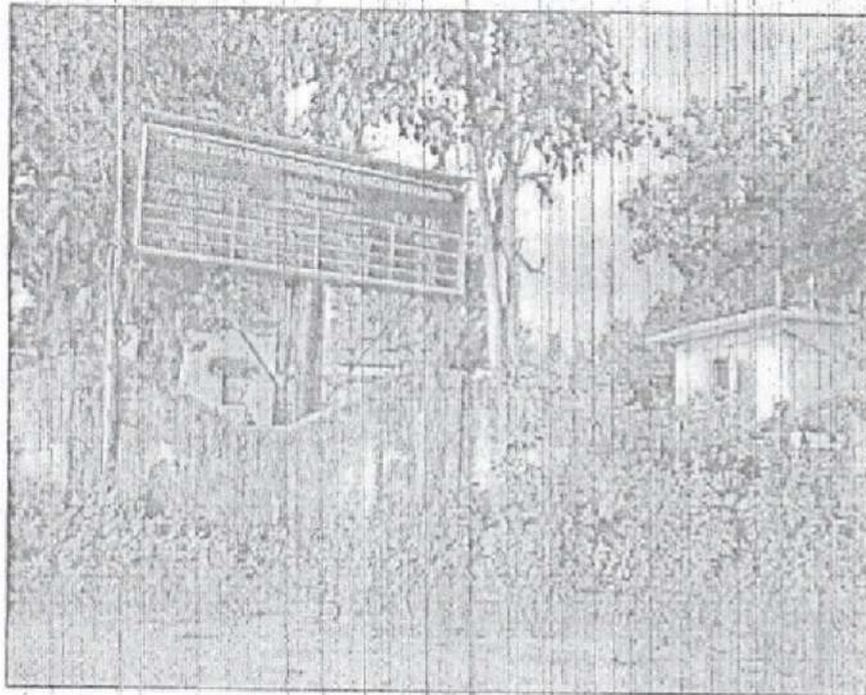


Visit of committee member at mine site

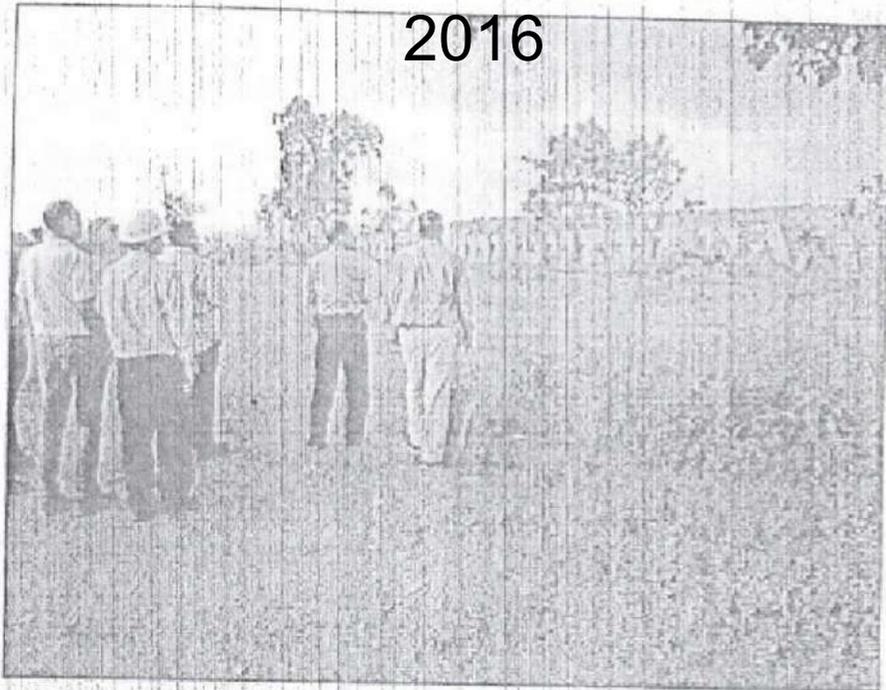




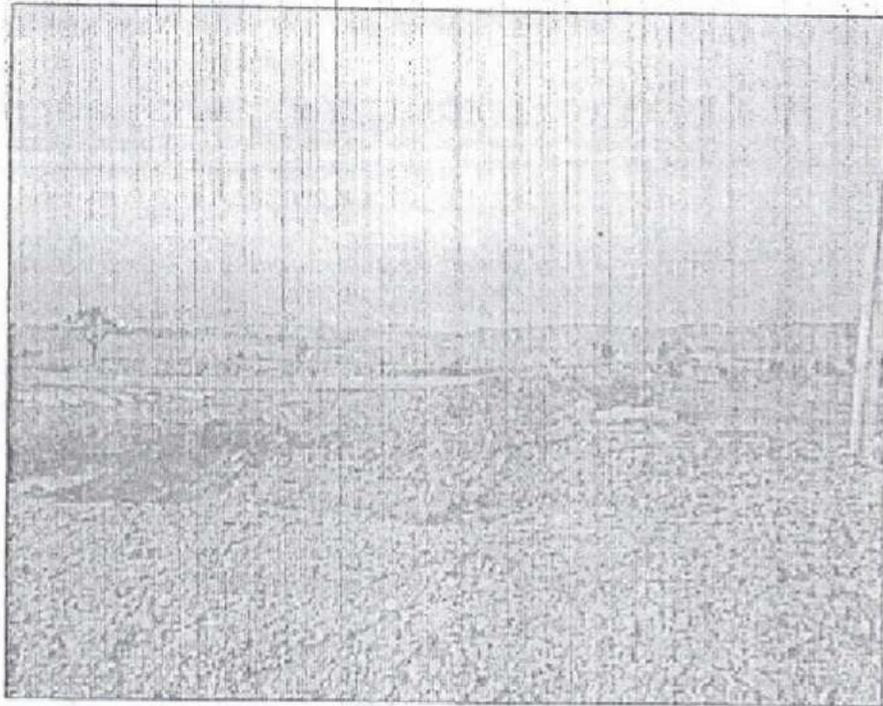
CAAQMS installed by CFCB at Kunjemura and Milupera



2016



Artificial barrier near Kosampali village

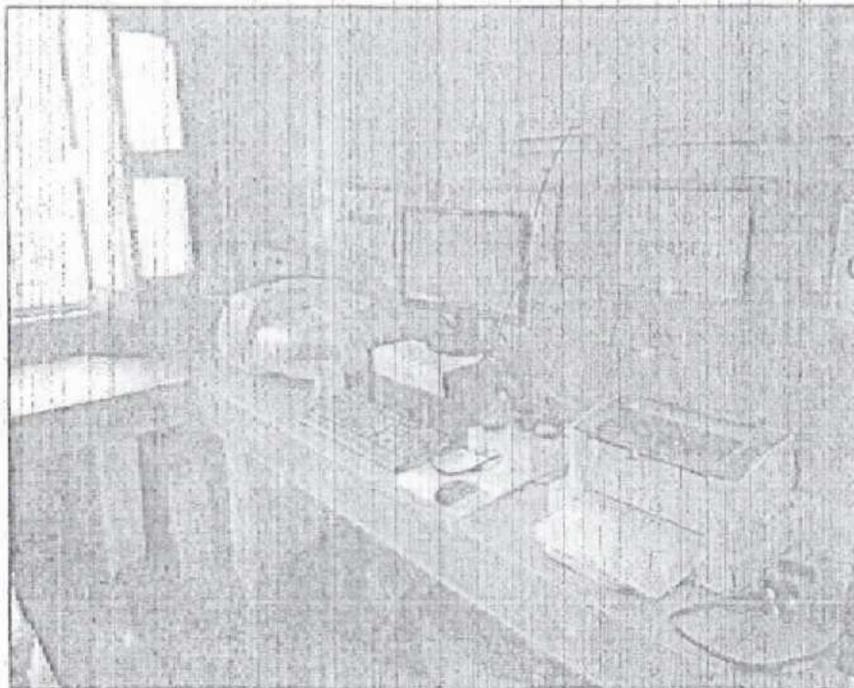


Mine site of Gare Palma IV/2 & 3

2017



View of CECB Regional Office Laboratory at Raigarh.



2018



PM monitoring samplers at Regional Office Laboratory



Committee meeting with officials of M/s JPL, Tamnar

Moderate

175

OP Jindal School,
Kunjemura - CECB

Prominent Pollutant is **PM10**

On **Wednesday, 05 Nov 2023 01:05 PM**

Pollutant	Timeline	Avg	Min	Max
PM2.5		73	42	169
PM10		175	63	422
NO2		40	16	80
NH3		3	1	6
SO2		8	1	29

List of AQI Stations with Date of capture

selected	Date & Time	Color	Health Impacts
AQI	Remark	Code	
0-50	Good		Minimal impact
51-	Satisfactory		Minor breathing discomfort to

National Air Quality Index 

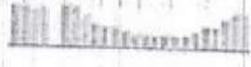
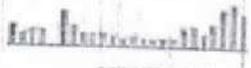
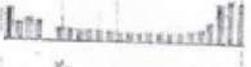
Satisfactory

 51

Govt. Higher Secondary School, Milupara - CECB

Prominent Pollutant is **OZONE**

On **Wednesday, 08 Nov 2023 01:00 PM**

Pollutant	Timeline	Avg	Min	Max
PM2.5		33	20	54
PM10		49	25	78
NO2		15	8	35
NH3		1	1	2
SO2		15	9	35

List of AQI Stations with Data of selected Date & Time

AQI	Remark	Color Code	Health Impacts
0-50	Good		Minimal impact

National Air Quality Index

Satisfactory

 75

OP Jindal Industrial Park,
Tumidih - CECB

Prominent Pollutant is **PM10**

On **Wednesday, 08 Nov 2023 01:00 PM**

Pollutant	Timeline	Avg	Min	Max
PM2.5		56	38	72
PM10		75	42	117
NO2		13	8	22
NH3		2	1	2
SO2		6	5	10

1. List of AQI Stations with Data of ~~selected~~ selected Date & Time

AQI	Remark	Color Code	Health Impacts
0-50	Good		Minimal impact
			Minor health

2022

Annexure

JINDAL
POWER

Let. No.: JPL/GP- IV/2&3/2023-24/ 14

Date: 13/10/2023

To

Regional Officer,
Chhattisgarh Environmental Conservation Board,
TV Tower Road,
Raigarh, CG.

Sub.:— Hon'ble National Green Tribunal Principal Bench, New Delhi, Order dated 09.12.2022 (in Original Application No.200/2018/ Dukalu Ram and ORs V. Union of India & ORS) regarding

Ref: - NGT team visit dated 04.10.2023

Dear Sir,

With reference to the above cited subject it is to inform you that, Jindal Power Ltd has taken charge of the GP IV/2& IV/3 Coal Mine from SECL on 28.06.2023 and the mine is not operational till date. The statutory permissions like EC & CTO are awaited. Please find enclosed herewith the necessary information as desired by your good office with respect to visit of NGT team on 04.10.2023.

Thanking you,

Yours faithfully

For Jindal Power Limited,

[Signature]

Authorised Signatory
Gare Palma IV/2&3 Coal Mine
Jindal Power Ltd

Incl. As above

Jindal Power Limited

CIN No. : U04010CT1995PLC008985

Head Office Jindal Centre, 12 Bhikaji Cama Place, New Delhi 110 066

+91 11 4146 2030 | +91 11 2616 1271 | info@jindalpower.com | www.jindalpower.com

Regional Office Tamnar 496 107, District Raigarh, Chhattisgarh

Annexure

Information on Hon'ble National Green Tribunal Principal Bench, New Delhi, Order dated 09.12.2022
(In Original Application No.200/2018/ Dukalu Ram and ORs V. Union of India & ORS).

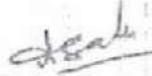
S.No.	Work	Status
1.	Creation of artificial barriers of sufficient height to minimize the impact of the air pollution in village Sarsmal and Kosampali.	Artificial barrier of 950 m length of sufficient height will be created within 6 months after obtaining of EC/CTO.
2.	Green belt in 3000x10M ² area (3 Hec.)	Presently the mine is not in operation and approach road is to be developed to reach the site. After obtaining the CTO plantation will be done in the monsoon season. It is to be noted that this year we have planted 61412 saplings in our mine reclaimed dumps.
3.	Installation of 12 CAAQMS instruments (03 in mining areas – 01 in affected villages Sarsmal – Kosampali and 08 in non-attainment cities-Raipur, Korba, Bilai) with 07 years of operation and maintenance warranty with its connectivity to CPCB/CECB.	JPL has already ordered for 1 No. CAAQMS Station and procurement of two more is in process. The same will be installed within six months after obtaining CTO.
4.	Carrying Capacity and overall Cumulative Impact Assessment Study of mining area of Tamnar region, District – Raigarh.	Not Applicable
5.	Upgradation of Laboratory of Regional office CECB Raigarh for purchase of equipment for monitoring and analyses of air, water and noise samples.	Not Applicable
6.	Environmental awareness programs in schools in mining affected area of Tamnar.	Not Applicable
7.	Black topped road for providing 5.84. KM black topped road with RC drain & RCC retaining wall in mining area.	This will be considered once mine will be in operation as per the mine plan.
8.	Hospital in victims' area with regular of Doctor and free medicine. For provide adequate health facilities to villagers affected by coal mining.	JPL has well established 27 bedded Hospital being operated by Fortis at Savitri Nagar, to provide health facilities to all residents of nearby area. Free medical consultancy at OPD with medicine is available all villagers.
9.	Development of greenbelt of 125 m width around the lease boundary.	125 m wide greenbelt has been developed in 600 m length of lease boundary by SECL. The same will be continued by JPL in the decoaled and reclaimed areas around lease boundary after obtaining CTO for operation of the mine.
10.	Preparation and implementation of R&R plant for the residents of surrounding village Sarsmal and Kosampali.	At present Sarsmal and Kosampali villages are not in the mine lease area of IV/2 & 3 Coal Mines. However R & R will be supported in consultation with the district administration after sanction of CTO.



Regional Office
Chhattisgarh Environment Conservation Board
T.V. Tower Road, Raigarh (C.G.)
Email-roraigarh.cecb@gmail.com

Instrument list

(Air Monitoring)/ (Water Monitoring)
1. PH Meter
2. Spectrophotometer
3. Desiccator
4. Analytical Balance
5. PM10 Sampler – 10 Sampler
6. PM2.5 Sampler – 11 Sampler
7. Stack Monitoring Kit - 01
8. Ice box
9. Vaccum Pump
10. Thermo Meter
11. Refrigerator
12. Conductivity Meter
13. Hot Air Oven
14. BOD Incubator
15. COD Digester
16. Autoclave
17. Turbidity Meter
18. PH Meter
19. Bacteriological incubator


Regional Officer
C.G. Environment Conservation Board,
Raigarh (C.G.)

निरीक्षण प्रतिवेदन

माननीय नेशनल ग्रीन ट्रिब्यूनल प्रिंसिपल बेंच नई दिल्ली द्वारा और क्रमांक 200/2018
Dukalu Ram & Ors. Versus Union of India and Ors में पारित आदेश दिनांक 09/12/2022
 के परिपालन में ग्राम-सरसमाल एवं कोसमपाली तहसील-तमनार, जिला-रायगढ़ क्षेत्र का पर्यावरणीय
 उपचार एवं पुनर्स्थापना के लिये तैयार कार्ययोजना अनुसार कार्यो के क्रियान्वयन की स्थिति हेतु संयुक्त
 जांच समिति द्वारा दिनांक 27/01/2023 को किये गये निरीक्षण में प्रायी गयी स्थिति की दिन्दुवार
 जानकारी :-

क्र	कार्य	क्रियान्वयनकर्ता	जांच में पाई गई वर्तमान स्थिति
1.	सरसमाल एवं कोसमपाली ग्राम में वायु प्रदूषण के प्रभाव को कम करने हेतु पर्याप्त ऊंचाई के कृत्रिम अवरोधों का निर्माण।	ए.एस.ई.सी.एल. ए.एस.ई.सी.एल.	ए.एस.ई.सी.एल. द्वारा वर्तमान में 650 मीटर की कृत्रिम अवरोध पट्टिका का निर्माण किया गया है एवं आवश्यकतानुसार अतिरिक्त 300 मीटर में अवरोध पट्टिका निर्माण प्रस्तावित होना बताया गया है। स्थल निरीक्षण पर कृत्रिम अवरोध पट्टिका की लंबाई एवं ऊंचाई वांछित आवश्यकता से कम एवं गुणवत्ता सतोप्रजनक नहीं पाई गई।
2.	3000x10 मी ² (03 हेक्टेयर) में ग्रीन बेल्ट।	ए.एस.ई.सी.एल.	कार्य नहीं किया गया है।
3.	सी.पी.सी.बी./सी.ई.सी.बी. से कनेक्टिविटी के साथ 12 CAAQMS उपकरणों (खनन क्षेत्रों में 03 प्रभावित ग्राम सरसमाल एवं कोसमपाली में 01 एवं 08 नॉन एटनमेट शहर रायपुर कार्डा भेल ई में) की स्थापना 7 साल के संचालन और रख रखाव की वारंटी के साथ	सी.ई.सी.बी.	छ.ग. पर्यावरण संरक्षण मंडल द्वारा खनन क्षेत्रों में 03 CAAQMS उपकरण ग्राम मिलपारा, कुजेमुरा छाल में स्थापित कर नियमित संचालन किया जा रहा है। प्रभावित ग्राम सरसमाल एवं कोसमपाली में 03 नए CAAQMS स्टेशन की स्थापना हेतु मंडल द्वारा लीज धारक (ए.एस.ई.सी.एल.) को शर्त अधिरोपित की गई है। शर्तानुसार ए.एस.ई.सी.एल. प्रबंधन द्वारा आज दिनांक तक स्थापना नहीं की गई है।
4.	तमनार क्षेत्र जिला रायगढ़ के खनन क्षेत्र की कैरिंग कंपैसिटी एवं समग्र संचयी प्रभाव आकलन	सी.ई.सी.बी. द्वारा (IIT/NEERI) के माध्यम से	छ.ग. पर्यावरण संरक्षण मंडल द्वारा कैरिंग कंपैसिटी का अध्ययन किये जाने हेतु आई.आई.टी. भिल्लाई (छ.ग.) को कार्योदेश जारी किया गया है।
5.	जल, वायु एवं ध्वनि के नमूनों के मॉनिटरिंग एवं विश्लेषण के लिये क्षेत्रीय कार्यालय छ.ग. पर्यावरण संरक्षण मंडल रायगढ़ स्थित प्रयोगशाला के उन्नयन एवं उपकरणों की खरीदी।	सी.ई.सी.बी.	क्षेत्रीय कार्यालय, छ.ग. पर्यावरण संरक्षण मंडल रायगढ़ स्थित प्रयोगशाला के उन्नयन हेतु पीएम 10, पीएम 25 की मॉनिटरिंग के लिये आरडीएस मशीन, स्पेक्ट्रोफोटोमीटर, डिजिटल बैलेंस, बी.ओ.डी इन्क्यूबेटर, बैक्टिरियोलॉजिकल इन्क्यूबेटर, ऑटोक्लेव, सी.ओ.डी डायजेस्टर, टर्बिडिटी मीटर पी.एच. मीटर, स्टैक मॉनिटरिंग किट, बॉटर डिस्टिलेशन मशीन क्रय किया गया है।

6.	तमनार के खनन प्रभावित क्षेत्र में शिक्षित परिवार जागरूकता कार्यक्रम।	शिक्षा विभाग रायगढ़	छ.ग. पर्यावरण संरक्षण मंडल द्वारा शिक्षा अधिकारी रायगढ़ से तमनार क्षेत्र में संचालित शासकीय एड गैर शासकीय स्कूलों/शिक्षण संस्थानों को जानकारी प्राप्त की गई है। प्राप्त जानकारी अनुसार शिक्षा संस्थानों में जागरूकता कार्यक्रम आयोजित कराया जाएगा।
7.	माइनिंग क्षेत्र में ब्लैक टॉप रोड सुविधा प्रदान करने के लिये 5.4 किमी में आर.सी. इन एव आर.सी.सी. रिटैनिंग वॉल के साथ ब्लैक टॉप रोड निर्माण।	एस.इ.सी.एल.	कार्य प्रारंभ नहीं किया गया है।
8.	प्रभावित क्षेत्र में नियमित चिकित्सक एवं नि:शुल्क दवा के साथ कौयला खनन प्रभावित ग्रामीणों को पर्याप्त स्वास्थ्य सुविधा उपलब्ध कराने हेतु चिकित्सालय की स्थापना।	एस.इ.सी.एल.	कार्य प्रारंभ नहीं किया गया है।
9.	लीज बाउण्ड्री के चारों ओर 125 मीटर चौड़ी हरित पट्टिका का विकास।	एस.इ.सी.एल. द्वारा वन विभाग	लीज बाउण्ड्री के चारों ओर 125 मीटर चौड़ी हरित पट्टिका का विकास नहीं किया गया है।
10.	सरसमाल एवं कोसमपाली के निवासियों के लिये R&R प्लान का तैयार एवं क्रियान्वयन।	कलेक्टर जिला-रायगढ़	वर्तमान में अनुविभागीय अधिकारी (राजस्व), धरघोडा, जिला-रायगढ़ द्वारा R&R प्लान तैयार करने हेतु सर्वे कार्य किया जा रहा है।

A. S. L.

(अंकुर साहू)
क्षेत्रीय अधिकारी

छ.ग. पर्यावरण संरक्षण मंडल, रायगढ़ (छ.ग.)

(डॉ. भारद्वाज आदिराजू)
वैज्ञानिक-डी

एकीकृत क्षेत्रीय कार्यालय, रायपुर,
भारत सरकार पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय

Roohit

(रोहित सिंह)

अनुविभागीय अधिकारी (रा.)
धरघोडा, जिला-रायगढ़ (छ.ग.)

(डॉ. आर.पी. मिश्रा)

वैज्ञानिक-डी,

केन्द्रीय प्रदूषण नियंत्रण बोर्ड, भोपाल (म.प्र.)

2027



क्षेत्रीय कार्यालय
छ.ग. पर्यावरण संरक्षण मंडल

टी.व्ही.टॉवर रोड, रायगढ़ (छ.ग.)

Email ID: rornigarh.eccb@gmail.com



जावक क्र. 126 /क्ष. का./प.सं.म./2023

रायगढ़, दिनांक 21/04/23

प्रति,

सदस्य सचिव
छ.ग. पर्यावरण संरक्षण मण्डल,
पर्यावास भवन, नार्थ ब्लॉक, सेक्टर-19,
नवा रायपुर, अटल नगर, जिला-रायपुर (छ.ग.)

विषय :- Order Passed in O.A. No. 200/2018-Dukalu Ram & Ors. Versus Union of India and Ors for Compliance.

- संदर्भ :-1. माननीय नेशनल ग्रीन ट्रीब्यूनल (एनजीटी) नई दिल्ली द्वारा प्रकरण ओ.ए. 200/2018 में दिनांक 09/12/2022 को पारित आदेश.
2. मंडल मुख्यालय का पत्र पृ. क्रमांक 89 दिनांक 06.04.2023.

- - 00 - -

उपरोक्त विषयांतर्गत लेख है कि माननीय नेशनल ग्रीन ट्रीब्यूनल, प्रिंसिपल बेंच, नई दिल्ली द्वारा ओ.ए. क्रमांक 200/2018, Dukalu Ram & Ors. Versus Union of India and Ors. में पारित आदेश दिनांक 09/12/2022 के परिपालन में ग्राम-सरसमाल एवं कोसमपाली, तहसील-तमनार, जिला-रायगढ़ क्षेत्र का पर्यावरणीय उपचार एवं पुर्नस्थापना के लिये तैयार कार्ययोजना अनुसार कार्यों के क्रियान्वयन की अद्यतन स्थिति हेतु संयुक्त जांच समिति द्वारा दिनांक 20/04/2023 को निरीक्षण किया गया है। निरीक्षण में पायी गयी स्थिति की बिन्दुवार जानकारी संलग्न कर अग्र आवश्यक कार्यवाही हेतु कृपया प्रेषित है।

Asala

क्षेत्रीय अधिकारी,

छ.ग. पर्यावरण संरक्षण मंडल, रायगढ़ (छ.ग.)

रायगढ़, दिनांक

पृ. क्र. /क्ष. का./प.सं.म./2023

प्रतिलिपि:-

1. कलेक्टर एवं जिला दण्डाधिकारी, जिला-रायगढ़ (छ.ग.) की ओर कृपया सूचनार्थ प्रेषित।
2. अनुविभागीय अधिकारी (रा.), घरघोड़ा, तह.-घरघोड़ा, जिला-रायगढ़ (छ.ग.) की ओर कृपया सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

SE (R)

क्षेत्रीय अधिकारी,

छ.ग. पर्यावरण संरक्षण मंडल, रायगढ़ (छ.ग.)

11 0 MAY 2023

2028 निरीक्षण प्रोत्तेवेदन

माननीय नेशनल ग्रीन ट्रिब्यूनल, प्रिंसिपल बेंच, नई दिल्ली द्वारा ओ.ए. क्रमांक 200/2018, **Dukalu Ram & Ors. Versus Union of India and Ors** में पारित आदेश दिनांक 09/12/2022 के परिपालन में ग्राम-सरसमाल एवं कोसमपाली, तहसील-तमनार, जिला-रायगढ़ क्षेत्र का पर्यावरणीय उपचार एवं पुर्नस्थापना के लिये तैयार कार्ययोजना अनुसार कार्यों के क्रियान्वयन की प्रगति हेतु संयुक्त जांच समिति द्वारा दिनांक 20/04/2023 को किये गये निरीक्षण में पायी गयी स्थिति की बिन्दुवार जानकारी :-

क्र.	कार्य	क्रियान्वयनकर्ता एजेंसी	जांच में पाई गई वर्तमान स्थिति
1.	सरसमाल एवं कोसमपाली ग्राम में वायु प्रदूषण के प्रभाव को कम करने हेतु पर्याप्त ऊंचाई के कृत्रिम अवरोधों का निर्माण	एस.ई.सी.एल.	एस.ई.सी.एल. द्वारा बताया गया कि वर्तमान में निर्मित 650 मीटर की कृत्रिम अवरोध पट्टिका के उन्नयन एवं आवश्यकतानुसार अतिरिक्त 300 मीटर में अवरोध पट्टिका के निर्माण हेतु टेण्डर की प्रक्रिया पूर्ण किया गया है। दिनांक 30.04.2023 तक कार्यादेश जारी कर 02 माह के भीतर कार्य पूर्ण किया जायेगा।
2.	3000x10 मी. ² (03 हेक्टेयर) में ग्रीन बेल्ट	एस.ई.सी.एल.	कार्य नहीं किया गया है।
3.	सी.पी.सी.बी./सी.ई.सी.बी. से कनेक्टिविटी के साथ 12 CAAQMS उपकरणों (खनन क्षेत्रों में 03 प्रभावित ग्राम सरसमाल एवं कोसमपाली में 01 एवं 08 नॉन एटैनमेंट शहर रायपुर, कोरबा, भिलाई में) की स्थापना 7 साल के संचालन और रख रखाव की वारंटी के साथ	सी.ई.सी.बी.	छ.ग. पर्यावरण संरक्षण मंडल द्वारा खनन क्षेत्रों में 03 CAAQMS उपकरण ग्राम मिलूपारा, कुंजेपुरा, छाल में स्थापित कर नियमित संचालन किया जा रहा है। प्रभावित ग्राम सरसमाल एवं कोसमपाली में 03 नग CAAQMS स्टेशन की स्थापना हेतु मंडल द्वारा लीज धारक (एस.ई.सी.एल.) को शर्त अधिरोपित की गई है। शर्तानुसार एस.ई.सी.एल. प्रबंधन द्वारा आज दिनांक तक स्थापना नहीं की गई है।
4.	तमनार क्षेत्र जिला रायगढ़ के खनन क्षेत्र की कैरिंग कैपासिटी एवं समग्र संचयी प्रभाव आकलन	सी.ई.सी.बी. द्वारा (IIT/NBERI) के माध्यम से	छ.ग. पर्यावरण संरक्षण मंडल के कार्यादेश अनुसार आई.आई.टी. भिलाई (छ.ग.) द्वारा दिनांक 12.04.2023 को कैरिंग कैपासिटी अध्ययन रिपोर्ट सदस्य सचिव, छ.ग. पर्यावरण संरक्षण मंडल, नया रायपुर, अटल नगर, रायपुर को प्रस्तुत की गई है।
5.	जल, वायु एवं ध्वनि के नमूनों के मॉनिटरिंग एवं विश्लेषण के लिये क्षेत्रीय कार्यालय, छ.ग. पर्यावरण संरक्षण मंडल रायगढ़ स्थित प्रयोगशाला के उन्नयन एवं उपकरणों की खरीदी	सी.ई.सी.बी.	क्षेत्रीय कार्यालय, छ.ग. पर्यावरण संरक्षण मंडल रायगढ़ स्थित प्रयोगशाला के उन्नयन हेतु पीएम 10, पीएम 2.5 की मॉनिटरिंग के लिये आरडीएस मशीन, स्पेक्ट्रोफोटोमीटर, डिजिटल बैलेंस, बी.ओ.डी. इंक्यूबेटर, बैक्टिरियोलॉजिकल इंक्यूबेटर, ऑटोक्लेव, सी.ओ.डी. डायजेस्टर, टर्बिडिटी मीटर, पी.एच. मीटर, स्टैक मॉनिटरिंग किट, वॉटर डिस्टिलेशन मशीन क्रय किया गया है।
6.	तमनार के खनन प्रभावित क्षेत्र में स्थित स्कूलों में पर्यावरण जागरूकता कार्यक्रम।	शिक्षा विभाग रायगढ़	तमनार क्षेत्र में संचालित शासकीय एवं गैर शासकीय स्कूलों/शिक्षण संस्थानों में पर्यावरणीय जागरूकता कार्यक्रम का आयोजन आरंभ नहीं किया गया है।

7.	माईनिंग क्षेत्र में ब्लैक टॉप रोड सुविधा प्रदान करने के लिये 5.4 कि.मी. में आर.सी. ड्रेन एवं आर.सी.सी. रिटेनिंग वॉल के साथ ब्लैक टॉप रोड निर्माण	एस.ई.सी.एल.	कार्य प्रारंभ नहीं किया गया है एवं कार्य करने हेतु इच्छा शक्ति प्रदर्शित नहीं होती है।
8.	प्रभावित क्षेत्र में नियमित चिकित्सक एवं निःशुल्क दवा के साथ कोयला खनन प्रभावित ग्रामीणों को पर्याप्त स्वास्थ्य सुविधा उपलब्ध कराने हेतु चिकित्सालय की स्थापना	एस.ई.सी.एल.	कार्य प्रारंभ नहीं किया गया है एवं कार्य करने हेतु इच्छा शक्ति प्रदर्शित नहीं होती है।
9.	लीज बाउण्ड्री के चारों ओर 125 मीटर चौड़ी हरित पट्टिका का विकास	एस.ई.सी.एल. द्वारा वन विभाग	लीज बाउण्ड्री परिधि के केवल 600 मीटर क्षेत्र में 125 मीटर चौड़ी हरित पट्टिका का विकास किया गया है। लीज बाउण्ड्री परिधि के शेष क्षेत्र में 125 मीटर चौड़ी हरित पट्टिका का विकास किये जाने हेतु एस.ई.सी.एल. प्रबंधन द्वारा दिनांक 18.04.2023 को छत्तीसगढ़ राज्य वन विकास निगम, रायगढ़ मण्डल से इस्टीमेट एवं वर्कप्लान प्रेषित करने हेतु अनुरोध किया गया है। प्रबंधन द्वारा समिति को अवगत कराया गया कि 125 मीटर चौड़ी हरित पट्टिका का विकास कोल उत्खनित क्षेत्र में कराया जा रहा है तथा वर्तमान में कोल भंडारित क्षेत्र पर 125 मीटर चौड़ी हरित पट्टिका का विकास किया जाना संभव नहीं है।
10.	सरसमाल एवं कोसमपाली के निवासियों के लिये R&R प्लान का तैयार एवं क्रियान्वयन	कलेक्टर जिला-रायगढ़	अनुविभागीय अधिकारी (राजस्व), घरघोड़ा, जिला-रायगढ़ द्वारा R&R प्लान तैयार करने हेतु किये गये सर्वे कार्य में सरसमाल एवं कोसमपाली का क्षेत्र आस-पास स्थित खदानों के लीज क्षेत्र के प्रभावित क्षेत्र में नहीं आता है परंतु सरसमाल एवं कोसमपाली का क्षेत्र उत्खनन कार्यों से प्रभावित होना पाया गया है। माईन प्रबंधन (गारे पेलमा IV/2 & 3) द्वारा सरसमाल एवं कोसमपाली के निवासियों के लिये R&R प्लान तैयार कर कार्ययोजना कलेक्टर जिला-रायगढ़ के समक्ष प्रस्तुत किये जाने पर विस्तृत सर्वे कराया जाना संभव होगा।

Asalu

(अंकूर साहू)
क्षेत्रीय अधिकारी

छ.ग. पर्यावरण संरक्षण मंडल, रायगढ़ (छ.ग.)

Asalu

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जिला-रायगढ़ (छ.ग.)

Asalu

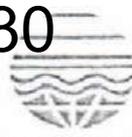
(डॉ. भास्कराज आदिराज)
वैज्ञानिक-डी,

एकीकृत क्षेत्रीय कार्यालय, रायपुर,
भारत सरकार पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय

Asalu

(डॉ. आर.पी. मिश्रा)
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केंद्रीय प्रदूषण नियंत्रण बोर्ड, भोपाल (म.प्र.)

2030



क्षेत्रीय कार्यालय
छ.ग. पर्यावरण संरक्षण मंडल
टी.व्ही.टॉवर रोड, रायगढ़ (छ.ग.)
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जावक क्र. 2173 /क्षे. का./प.सं.मं./2023

रायगढ़, दिनांक 02/02/2023

प्रति,

सदस्य सचिव
छ.ग. पर्यावरण संरक्षण मण्डल,
पर्यावास भवन, नार्थ ब्लॉक, सेक्टर-19,
नवा रायपुर, अटल नगर, जिला-रायपुर (छ.ग.)

- विषय :- Order Passed in O.A. No. 200/2018-Dukalu Ram & Ors. Versus Union of India and Ors for Compliance.
- संदर्भ :- माननीय नेशनल ग्रीन ट्रीब्यूनल (एनजीटी) नई दिल्ली द्वारा प्रकरण ओ.ए. 200/2018 में दिनांक 09/12/2022 को पारित आदेश के परिपेक्ष्य में निरीक्षण दिनांक 27/01/2023.

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उपरोक्त विषयांतर्गत लेख है कि माननीय नेशनल ग्रीन ट्रीब्यूनल, प्रिंसिपल बेंच, नई दिल्ली द्वारा ओ.ए. क्रमांक 200/2018, Dukalu Ram & Ors. Versus Union of India and Ors. में पारित आदेश दिनांक 09/12/2022 के परिपालन में ग्राम-सरसमाल एवं कौसमपाली, तहसील-तमनार, जिला-रायगढ़ क्षेत्र का पर्यावरणीय उपचार एवं पुनर्स्थापना के लिये तैयार कार्ययोजना अनुसार कार्यों के क्रियान्वयन की अद्यतन स्थिति हेतु संयुक्त जांच समिति द्वारा दिनांक 27/01/2023 को निरीक्षण किया गया है। निरीक्षण में पायी गयी स्थिति की बिन्दुवार जानकारी संलग्न कर अग्र आवश्यक कार्यवाही हेतु कृपया प्रेषित है।

Asah

क्षेत्रीय अधिकारी,

छ.ग. पर्यावरण संरक्षण मंडल,

जिला-रायगढ़ (छ.ग.)

रायगढ़, दिनांक 02/02/2023

पृ. क्र. 2174 /क्षे. का./प.सं.मं./2023
प्रतिलिपि:-

कलेक्टर एवं जिला दण्डाधिकारी, जिला-रायगढ़ (छ.ग.) की ओर कृपया सूचनार्थ प्रेषित।

Asah

क्षेत्रीय अधिकारी,

छ.ग. पर्यावरण संरक्षण मंडल,

जिला-रायगढ़ (छ.ग.)

माननीय नेशनल ग्रीन ट्रिब्यूनल, प्रिंसिपल बेंच, नई दिल्ली द्वारा ओ.ए. क्रमांक 200/2018, Dukalu Ram & Ors. Versus Union of India and Ors में पारित आदेश दिनांक 09/12/2022 के परिपालन में ग्राम-सरसमाल एवं कोसमाली, तहसील-तमनार, जिला-रायगढ़ क्षेत्र का पर्यावरणीय उपचार एवं पुनर्स्थापना के लिये तैयार कार्ययोजना अनुसार कार्यों के क्रियान्वयन की स्थिति हेतु संयुक्त जांच समिति द्वारा दिनांक 27/01/2023 को किये गये निरीक्षण में पायी गयी स्थिति की विन्दुवार जानकारी :-

क्र.	कार्य	क्रियान्वयनकर्ता एजेंसी	जांच में पाई गई वर्तमान स्थिति
1.	सरसमाल एवं कोसमाली ग्राम में वायु प्रदूषण के प्रभाव को कम करने हेतु पर्याप्त ऊंचाई के कृत्रिम अवरोधों का निर्माण।	एस.ई.सी.एल.	एस.ई.सी.एल. द्वारा वर्तमान में 650 मीटर की कृत्रिम अवरोध पट्टिका का निर्माण किया गया है एवं आवश्यकतानुसार अतिरिक्त 300 मीटर में अवरोध पट्टिका निर्माण प्रस्तावित होना बताया गया है। स्थल निरीक्षण पर कृत्रिम अवरोध पट्टिका की लंबाई एवं ऊंचाई वांछित आवश्यकता से कम एवं गुणवत्ता संतोषजनक नहीं पाई गई।
2.	3000x10 मी. (03 हेक्टेयर) में ग्रीन बेल्ट।	एस.ई.सी.एल.	कार्य नहीं किया गया है।
3.	सी.पी.सी.बी./सी.ई.सी.बी. से कनेक्टिविटी के साथ 12 CAAQMS उपकरणों (खनन क्षेत्रों में 03 प्रभावित ग्राम सरसमाल एवं कोसमाली में 01 एवं 08 नॉन एस्टेनमेंट शहर रायपुर, कोरवा, भिलाई में) की स्थापना 7 साल के संचालन और रख रखाव की वारंटी के साथ	सी.ई.सी.बी.	छ.ग. पर्यावरण संरक्षण मंडल द्वारा खनन क्षेत्रों में 03 CAAQMS उपकरण ग्राम मिलूपारा, कुजेमुड़ा, घाल में स्थापित कर नियमित संचालन किया जा रहा है। प्रभावित ग्राम सरसमाल एवं कोसमाली में 03 नए CAAQMS स्टेशन की स्थापना हेतु मंडल द्वारा लीज धारक (एस.ई.सी.एल.) को शर्त अधिरोपित की गई है। शर्तानुसार एस.ई.सी.एल. प्रबंधन द्वारा आज दिनांक तक स्थापना नहीं की गई है।
4.	तमनार क्षेत्र जिला रायगढ़ के खनन क्षेत्र की कैरिंग कंपैसिटी एवं समग्र संपत्ती प्रभाव आकलन	सी.ई.सी.बी. द्वारा (IIT/NEERI) के माध्यम से	छ.ग. पर्यावरण संरक्षण मंडल द्वारा कैरिंग कंपैसिटी का अध्ययन किये जाने हेतु आई.आई.टी. भिलाई (छ.ग.) को कार्यादेश जारी किया गया है।
5.	जल, वायु एवं ध्वनि के नमूना के मॉनिटरिंग एवं विश्लेषण के लिये क्षेत्रीय कार्यालय, छ.ग. पर्यावरण संरक्षण मंडल रायगढ़ स्थित प्रयोगशाला के उन्मायन एवं उपकरणों की खरीदी।	सी.ई.सी.बी.	क्षेत्रीय कार्यालय, छ.ग. पर्यावरण संरक्षण मंडल रायगढ़ स्थित प्रयोगशाला के उन्मायन हेतु पीएम 10, पीएम 2.5 की मॉनिटरिंग के लिये आरडीएस मशीन, स्पेक्ट्रोफोटोमीटर, डिजिटल बैलेंस, बी.ओ.डी. इन्क्यूबेटर, बैक्टिरियोलॉजिकल इन्क्यूबेटर, ओटोकलेव, सी.ओ.डी. डायजेस्टर, टर्बिडिटी मीटर, पी.एच. मीटर, स्टैंक मॉनिटरिंग किट, डॉटर डिस्टिलेशन मशीन क्रय किया गया है।

2032



क्षेत्रीय कार्यालय
छ.ग. पर्यावरण संरक्षण मंडल
टी.व्ही.टॉवर रोड, रायगढ़ (छ.ग.)
Email ID: romigrah.eccb@gmail.com

जावक क्र. 2173 /क्षे. का./प.सं.मं./2023

रायगढ़, दिनांक 02/02/2023

प्रति,

सदस्य सचिव
छ.ग. पर्यावरण संरक्षण मण्डल,
पर्यावास भवन, नार्थ ब्लॉक, सेक्टर-19,
नवा रायपुर, अटल नगर, जिला-रायपुर (छ.ग.)

- विषय :- Order Passed in O.A. No. 200/2018-Dukalu Ram & Ors. Versus Union of India and Ors for Compliance.
- संदर्भ :- माननीय नेशनल ग्रीन ट्रीब्यूनल (एनजीटी) नई दिल्ली द्वारा प्रकरण ओ.ए. 200/2018 में दिनांक 09/12/2022 को पारित आदेश के परिपेक्ष्य में निरीक्षण दिनांक 27/01/2023.

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उपरोक्त विषयांतर्गत लेख है कि माननीय नेशनल ग्रीन ट्रीब्यूनल, प्रिंसिपल बेंच, नई दिल्ली द्वारा ओ.ए. क्रमांक 200/2018, Dukalu Ram & Ors. Versus Union of India and Ors. में पारित आदेश दिनांक 09/12/2022 के परिपालन में ग्राम-सरसमाल एवं कोसमपाली, तहसील-तमनार, जिला-रायगढ़ क्षेत्र का पर्यावरणीय उपचार एवं पुनर्स्थापना के लिये तैयार कार्ययोजना अनुसार कार्यों के क्रियान्वयन की अद्यतन स्थिति हेतु संयुक्त जांच समिति द्वारा दिनांक 27/01/2023 को निरीक्षण किया गया है। निरीक्षण में पायी गयी स्थिति की बिन्दुवार जानकारी संलग्न कर अग्र आवश्यक कार्यवाही हेतु कृपया प्रेषित है।

Asah

क्षेत्रीय अधिकारी,
छ.ग. पर्यावरण संरक्षण मंडल,
जिला-रायगढ़ (छ.ग.)

पृ. क्र. 2174 /क्षे. का./प.सं.मं./2023

रायगढ़, दिनांक 02/02/2023

प्रतिलिपि:-

कलेक्टर एवं जिला दण्डाधिकारी, जिला-रायगढ़ (छ.ग.) की ओर कृपया सूचनार्थ प्रेषित।

Asah

क्षेत्रीय अधिकारी,
छ.ग. पर्यावरण संरक्षण मंडल,
जिला-रायगढ़ (छ.ग.)

6.	तमनार के खनन प्रभावित क्षेत्र में शिक्षित स्कूलों में पर्यावरण जागरूकता कार्यक्रम।	शिक्षा विभाग रायगढ़	छ.ग. पर्यावरण संरक्षण मंडल द्वारा जिला शिक्षा अधिकारी रायगढ़ से तमनार क्षेत्र में संचालित शासकीय एवं गैर शासकीय स्कूलों/शिक्षण संस्थानों की जानकारी प्राप्त की गई है। प्राप्त जानकारी अनुसार शिक्षा संस्थानों में जागरूकता कार्यक्रम आयोजित कराया जायेगा।
7.	माइनिंग क्षेत्र में ब्लैक टॉप रोड सुविधा प्रदान करने के लिये 5.4 कि.मी. में आर.सी.सी. ड्रेन एवं आर.सी.सी. रिटेंनिंग वॉल के साथ ब्लैक टॉप रोड निर्माण।	एस.ई.सी.एल.	कार्य प्रारंभ नहीं किया गया है।
8.	प्रभावित क्षेत्र में नियमित चिकित्सक एवं नि:शुल्क दवा के साथ कोयला खनन प्रभावित ग्रामीणों को पर्याप्त स्वास्थ्य सुविधा उपलब्ध कराने हेतु चिकित्सालय की स्थापना।	एस.ई.सी.एल.	कार्य प्रारंभ नहीं किया गया है।
9.	लीज बाउण्ड्री के चारों ओर 125 मीटर चौड़ी हरित पट्टिका का विकास।	एस.ई.सी.एल. द्वारा वन विभाग	लीज बाउण्ड्री के चारों ओर 125 मीटर चौड़ी हरित पट्टिका का विकास नहीं किया गया है।
10.	सरसमाल एवं कोसमपाली के नियासियों के लिये R&R प्लान का तैयार एवं क्रियान्वयन।	कलेक्टर जिला-रायगढ़	वर्तमान में अनुविभागीय अधिकारी (राजस्व), घरघोड़ा, जिला-रायगढ़ द्वारा R&R प्लान तैयार करने हेतु सर्वे कार्य किया जा रहा है।

(अंकुर साह)

(अंकुर साह)

क्षेत्रीय अधिकारी

छ.ग. पर्यावरण संरक्षण मंडल, रायगढ़ (छ.ग.)

(राहित सिंह)

(राहित सिंह)

अनुविभागीय अधिकारी (रा.)
घरघोड़ा, जिला-रायगढ़ (छ.ग.)

(डॉ. भारद्वाज आदिराजू)

वैज्ञानिक-डी,

एकीकृत क्षेत्रीय कार्यालय, रायपुर,

भारत सरकार पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय

(डॉ. आर.पी. मिश्रा)

(डॉ. आर.पी. मिश्रा)

वैज्ञानिक-डी,

केन्द्रीय प्रदूषण नियंत्रण बोर्ड, भोपाल (म.प्र.)



छत्तीसगढ़ पर्यावरण संरक्षण मंडल
 पर्यावास भवन, सेक्टर - 19, नवा रायपुर अटल नगर,
 जिला-रायपुर (छ.ग.) 492002
 Email - hocecb@gmail.com

क्रमांक 53/मुख्या./तक./छ.ग.प.सं.मं./2023
 प्रति,

नवा रायपुर अटल नगर, दिनांक 16/5/2023

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| <p>1. सचिव,
भारत सरकार,
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय,
जोर बाग रोड,
नई दिल्ली 110003</p> | <p>2. सदस्य सचिव,
केन्द्रीय प्रदूषण नियंत्रण बोर्ड,
परिवेश भवन, पूर्वी अर्जुन नगर,
दिल्ली</p> |
| <p>3. महानिरीक्षक वन (केन्द्रीय)
एकीकृत क्षेत्रीय कार्यालय,
वन एवं जलवायु परिवर्तन मंत्रालय,
अरण्य भवन, नार्थ ब्लॉक, सेक्टर-19,
नवा रायपुर अटल नगर, जिला-रायपुर (छ.ग.)</p> | <p>4. कलेक्टर,
जिला-रायगढ़ (छ.ग.)</p> |
| <p>5. ऑचलिक निदेशक,
केन्द्रीय प्रदूषण नियंत्रण बोर्ड,
ई-5, अरोरा कॉलोनी,
भोपाल (म.प्र.)</p> | <p>6. क्षेत्रीय अधिकारी,
क्षेत्रीय कार्यालय,
छत्तीसगढ़ पर्यावरण संरक्षण मंडल,
रायगढ़ (छ.ग.)</p> |

विषय :- Order Passed In O.A. No. 200/2018 - Dukalu Ram & Ors. Versus Union of India and Ors for Compliance.

संदर्भ :- माननीय नेशनल ग्रीन ट्रिब्यूनल (एनजीटी) नई दिल्ली द्वारा प्रकरण ओ.ए. 200/2018 में दिये गये निर्देश दिनांक 09/12/2022।

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उपरोक्त विषयांतर्गत माननीय नेशनल ग्रीन ट्रिब्यूनल (एनजीटी) नई दिल्ली द्वारा प्रकरण ओ.ए. 200/2018 (दुकालू राम एवं अन्य विरुद्ध भारत सरकार एवं अन्य) में दिनांक 09/12/2022 को दिये गये निर्देश के अवलोकन का कष्ट करें। उक्त निर्देश की कंडिका 14-2 के अनुसार "Carrying capacity and assessing the so far the impact of mining over Tamnar area-so rich in forest and other geographical variabilities is most important aspect that need to be undertaken at an earliest priority".

प्रकरण के संबंध में माननीय एनजीटी के पूर्व आदेश दिनांक 20/03/2020 के पालनार्थ छत्तीसगढ़ पर्यावरण संरक्षण मंडल के द्वारा Action Plan for utilizing the amount for Environmental Remediation and Restoration of the Area, Villages Sarsmal and Kosampali, Tamnar, Raigarh प्रस्तुत

किया गया था, जिसमें IIT/NEERI से Carrying capacity and overall cumulative Impact Assessment Study of mining area of Tamnar region, District-Raigarh अध्ययन कार्य कराया जाना प्रस्तावित किया गया था। उक्त के अनुक्रम में छत्तीसगढ़ पर्यावरण संरक्षण मंडल के द्वारा Tamnar and Gharghoda Blocks of Raigarh District' की पर्यावरणीय 'Carrying Capacity (CC) का अध्ययन कार्य आई.आई.टी. भिलाई से कराया गया है। आई.आई.टी. भिलाई द्वारा उक्त रिपोर्ट माह अप्रैल 2023 में प्रस्तुत की गई है, जिसकी प्रति संलग्न कर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्न :- उपरोक्तानुसार।


सदस्य सचिव

छत्तीसगढ़ पर्यावरण संरक्षण मंडल,
नवा रायपुर, अटल नगर, रायपुर (छ.ग.)

पृ. क्रमांक 954/मुख्या./तक./छ.ग.प.सं.मं./2023
प्रतिलिपि :-

नवा रायपुर अटल नगर, दिनांक 16/5/2023

रजिस्टार, माननीय नेशनल ग्रीन ट्रिब्यूनल (एनजीटी), प्रिंसपल बेंच नई दिल्ली की ओर
सादर सूचनार्थ प्रेषित।


सदस्य सचिव

छत्तीसगढ़ पर्यावरण संरक्षण मंडल,
नवा रायपुर, अटल नगर, रायपुर (छ.ग.)

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क्षेत्रीय कार्यालय
छ.ग. पर्यावरण संरक्षण मंडल
टी.व्ही.टॉवर रोड, रायगढ़ (छ.ग.)
Email ID: romaigrah.eccb@gmail.com

जावकक्र 2418 /क्षे. का./प.सं.म./2024

रायगढ़, दिनांक 01/01/2024

प्रति,

✓ अधीक्षण अभियंता,
पर्यावास भवन, नॉर्थ ब्लॉक सेक्टर-19,
छ.ग. पर्यावरण संरक्षण मंडल,
नवा रायपुर अटल नगर, जिला-रायपुर (छ.ग.)

विषय :- Order Passed by Hon'ble NGT in O.A. No. 200/2018-Dukalu Ram & Ors. Versus Union of India and Ors for compliance.

- संदर्भ :-
1. माननीय एन.जी.टी. द्वारा जारी आदेश दिनांक 12.01.2023.
 2. सदस्य सचिव छ.ग. पर्यावरण संरक्षण मंडल, नवा रायपुर अटल नगर, जिला-रायपुर का पत्र दिनांक 03.01.2023.
 3. इस कार्यालय का पत्र दिनांक 29.12.2023.
 4. दूरभाष पर दिनांक 01.01.2024 को आपसे हुई चर्चा।

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उपरोक्त विषयांतर्गत लेख है कि माननीय नेशनल ग्रीन ट्रीब्यूनल (एनजीटी) नई दिल्ली द्वारा प्रकरण ओ.ए. क्रमांक 200/2018 (दुकालू राम एवं अन्य विरुद्ध भारत सरकार एवं अन्य) में दिनांक 09.12.2022 को दिये गये निर्देश के पालनार्थ मुख्य सचिव महोदय की अध्यक्षता में दिनांक 27.12.2022 को आयोजित बैठक के परिपेक्ष्य में प्राप्त निर्देश अनुसार संयुक्त समिति द्वारा दिनांक 27.12.2023 को निरीक्षण किया गया है। उक्त निरीक्षण प्रतिवेदन की प्रति दिनांक 29.12.2023 को मंडल मुख्यालय प्रेषित की गई है। उक्त प्रतिवेदन के परिपेक्ष्य में खदान संचालित अथवा बंद होने के संबंध में अद्यतन जानकारी चाही गई है। अतः दिनांक 04.10.2023 एवं दिनांक 27.12.2023 को खदान क्षेत्र में किये गये निरीक्षण अनुसार स्पष्ट किया जाता है कि दिनांक 04.10.2023 से निरीक्षण दिनांक तक खदान में खनन प्रक्रिया पूर्णरूप से बंद पाई गई है। खदान प्रबंधन द्वारा दिनांक 15.01.2024 तक खदान में खनन प्रसंचालन किया जाना प्रस्तावित होना बताया गया।

कृपया उपरोक्तानुसार जानकारी अग्र एवं आवश्यक कार्यवाही हेतु प्रेषित है।

Asah

क्षेत्रीय अधिकारी,
छ.ग. पर्यावरण संरक्षण मंडल, रायगढ़

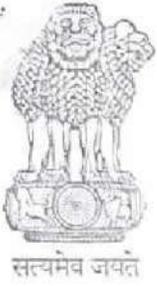
2037

File No.: J-11015/288/2007-IA.II(M)

Government of India

Ministry of Environment, Forest and Climate Change

IA Division



Dated 14/11/2023



To.

Jagdish Kumar Soni
Jindal Power Ltd.
12, Jindal Centre, Bhikaji Cama Place, New Delhi, RAIGARH, CHHATTISGARH, 110066
info@jindalpower.com

Subject:

Transfer of Environment Clearance of Gare IV/2 and IV/3 Opencast and Underground Coal Mining Project of a combined production of 6.25 MTPA (OCP from 5.25 MTPA to 6.25 MTPA and 0.75 MTPA production in UGP) (without coal washery) in an ML area of 964.65 ha of M/s Jindal Power Ltd. at Gharghoda Tehsil, Raigarh district, Chhattisgarh, from M/s South Eastern Coalfields Limited (custodian) to M/s Jindal Power Limited – Transfer of Environment Clearance – reg.

Sir/Madam,

This is in reference to your application submitted to MoEF&CC vide proposal number IA/CG/CMIN/450382/2023 dated 27/10/2023 for grant of transfer of EC to the project under the provision of para 11 of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC23A0605CG5847234T
(ii) File No.	J-11015/288/2007-IA.II(M)
(iii) Clearance Type	Transfer of EC
(iv) Category	A
(v) Schedule No./ Project Activity	I(a) Mining of minerals
(vi) Sector	Coal Mining
(vii) Name of Project	Gare Palma IV/2 & IV/3 Opencast and Underground coal mining project of a combined production of 6.25 MTPA in an ML area of 964.65 ha at Tamnar Tehsil, Raigarh District, Chhattisgarh
(viii) Location of Project (District, State)	RAIGARH, CHHATTISGARH
(ix) Issuing Authority	MoEF&CC
(x) EC Date	12/06/2012
(xi) Details of Transferee	JINDAL POWER LIMITED,

(xii) Details of Transferor

2. The Ministry of Environment, Forest and Climate Change (MoEFCC) granted Environment Clearance to Gare IV/2 and IV/3 Opencast and Underground Coal Mining Project of a combined production of 6.25 MTPA (OCP from 5.25 MTPA to 6.25 MTPA and 0.75 MTPA production in UGP) in an ML area of 964.65 ha and for establishment of a pit-head coal washery of 4.75 MTPA (800 TPH) within the Gare IV/2 and IV/3 ML of M/s Jindal Power Ltd. at Gharghoda Tehsil, Raigarh district, Chhattisgarh subject to compliance of terms and conditions stipulated in the EC letter no. J-11015/288/2007-IA.II(M) dated 12th June, 2012.

3. Subsequent to the Supreme Court judgment wherein allocation of 204 coal blocks was cancelled, the Coal Mine (Special Provisions) Ordinance, and Coal Mines (Special Provision) Second Ordinance, 2014 were promulgated and the Coal Mines (Special Provisions) Rules, 2014 were framed for auction and allotment of cancelled coal blocks. Further the Coal Mines (Special Provisions) Act, 2015 was enacted which replaced Ordinance.

4. Ministry of Coal vide its order had appointed Coal India as custodian akin to Designated Custodian, as defined in the Coal Mines (Spl Provisions) Second Ordinance, 2014, till the final outcome of the WP No. 3001/2015. Later to M/s South Eastern Coalfields Limited (subsidiary of CIL).

5. Further, Modification/Exemption of EC conditions granted by Ministry vide letter no. J-11015/288/2007-IA.II(M) dated 12th June, 2012 for operating Coal Block Gare IV/2 and IV/3 by M/s South Eastern Coalfields Limited in light of the Order dated 27.03.2015 by the Hon'ble High Court of Delhi in the matter of WP No. 3001/15 dated 16th April, 2015 and Ministry of Coal vide its letter no. 13016/2/2015-CA-III dated 30.03.2015 appointed Coal India Limited as a Custodian in respect of Gare Palma IV/2 and Gare IV/3 coal mines (Chhattisgarh) till the final outcome of the WP No. 3001/2015. In addition, other conditions were also stipulated in said amendment letter.

6. Now, Ministry of Coal based on Vesting order (under clause (b) of sub-rule (2) of rule 7 and sub-rule (1) of rule 13 of the Coal Mines (Special Provisions) Rules 2014 read with clause (b) of sub-section (3) of Section 6 and sub-section (3) of Section 8 of the Coal Mines (Special Provisions) Act, 2015) by Office of Nominated Authority, Constituted under section 6 of The Coal Mines (Special Provisions) Act, 2015. It has been submitted that Ministry of Coal vide Order No. NA-104/1/2023-NA dated 2nd May, 2023, has allocated the mine (Gare Palma IV/2 and Gare Palma IV/3) in favour of Jindal Power Limited, incorporated in India under the Companies Act, 1956 with corporate identity number U04010CT1995PLC008985, whose registered office is at Jindal Power Limited, Tamnar, Raigarh, Chhattisgarh-496107 (the "successful bidder").

7. MoEFCC vide Gazette Notification S.O. 811(E) Notification dated 23.03.2015, has made amendments to paragraph 11 in the Gazette Notification S.O.1533 (E) dated 14th September, 2006. Vide the said amendment; where an allocation of coal block is cancelled in any legal proceeding; or by the Government in accordance with law, the environmental clearance granted in respect of such coal block may be transferred, subject to the same validity period as was initially granted, to any legal person to whom such block is subsequently allocated, and in such case, obtaining of "no objection" from either the holder of environment clearance or from the regulatory authority concerned shall not be necessary and no reference shall be made to the Expert Appraisal Committee or the State Level Expert Appraisal Committee concerned

8. PP has submitted an Undertaking on India Non Judicial Stamp Paper vide Certificate No. IN-CG41167561056770V dated 04.05.2023 has stated the following:

"The company undertakes to accept the terms and conditions of the above mentioned environment clearance granted to M/s Jindal Power Limited (JPL)"

9. In view of Ministry of Coal Allotment/vesting Order no. Order No. NA-104/1/2023-NA dated 2nd May, 2023 and MoEFCC Gazette Notification dated 23rd March, 2015, the modified EC granted vide its letter No. J-11015/288/2007-IA.II(M) dated 16th April, 2015 to Gare IV/2 and IV/3 Opencast and Underground Coal Mining Project of a combined production of 6.25 MTPA (OCP from 5.25 MTPA to 6.25 MTPA and 0.75 MTPA production in UGP) (without coal

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inery) in an ML area of 964.65 ha at Gharghoda, Raigarh district, Chhattisgarh, under the provisions of Environment Impact Assessment Notification, 2006 and amendments thereto and Circulars issued thereon, subject to the compliance of the terms and conditions mentioned therein is hereby transferred from M/s South Eastern Coalfields Limited (custodian) to M/s Jindal Power Limited, subject to the following Specific and General conditions as mentioned in the EC letter dated 12.06.2012 and subsequently modified EC letter dated 16.04.2015 applicable to SECL:-

A. Specific Conditions for Coal Mine as laid down in EC letter dated 12.06.2012:

- (i) Maximum production by opencast mining shall not exceed 6.25 MTPA and that by underground mining shall not exceed 0.75 MTPA. The maximum combined production at any given time shall not exceed 6.25 MTPA from both opencast and underground mining.
- (ii) The mining operations shall be opencast during the first 34 years and underground mining shall begin from the 3rd year and continue until the end of mine life.
- (iii) Before starting underground mining, the void shall be properly backfilled, stabilised and reclamation undertaken. Sufficient parting shall be maintained between the bottom most OC seam and top most UG seam.
- (iv) Diversion of Bendra Nala flowing through the ML area for a total length of 1230m shall be undertaken under the supervision of Hasdeo Kacher Water Resource Department (WRD), Bilaspur. The diversion channel of Bendra nala shall follow the natural gradient and join at the point of original exit at the ML boundary in its original course, so that the downstream users of Bendra Nala are not affected due to the proposed diversion. Monitoring of water quality of River Kelo and Bendra Nala upstream and downstream of the mine shall be monitored as per General Standards prescribed under EPA Rules, 1986 and data thereon uploaded regularly on the company website and also furnished as part of the Compliance Report to MOEF RO, Bhopal.
- (v) Mining shall be carried out as per statute at a safe distance from River Kelo. The embankment of 5 km length being constructed between River Kelo and the ML boundary shall be at least 6m higher than the HFL of River Kelo.
- (vi) The proponent shall strengthen the embankment along the diverted stretch of the Bendra Nala and along River Kelo adjoining the boundary of the mine using large boulders in wire mesh along diverted Bendra nala and then along the eastern bank of Kelo river and grouting of weak portions of the embankment to protect the mine from flooding. The slope of the embankment towards the river shall at least 1:3 for stability and shall be stabilised with plantation using native species selected from the study area.
- (vii) Top soil shall be stored in the earmarked area and used for green belt development and for plantation/reclamation within a year of its generation. Green belt development shall be completed within the first 3 years of mining operation.
- (viii) OB shall be stacked at earmarked external OB dumpsites of 48.40 ha within ML area. The maximum height of the external OB dump shall not exceed 60m. The ultimate slope of the dump shall not exceed 28°. Monitoring and management of existing reclaimed dumpsites shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Ministry of Environment & Forests and its Regional office located at Bhopal on yearly basis.
- (ix) Catch drains and siltation ponds of appropriate size shall be constructed to arrest silt and sediment flows from soil, OB and mineral dumps. The water so collected shall be utilised for watering the mine area, roads, green belt development, etc. The drains shall be regularly desilted and maintained properly.
- (x) Garland drains (size, gradient and length) and sump capacity shall be designed keeping 50% safety margin over and above the peak sudden rainfall and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide adequate retention period to allow proper settling of silt material.
- (xi) Dimension of the retaining wall at the toe of the dumps and OB benches within the mine to check run-off and siltation shall be based on the rainfall data.
- (xii) During underground mining, while extracting panels in the lower seam, all water bodies in the subsidence area shall be drained. Dewatering of the old goaves of the upper seam shall be continued as long as the lower seam is worked to prevent accumulation of large water bodies over working area. At the time of depillaring, protective bunds and garland drains shall be provided so that no water from the surface enters the subsidence area and the shaft.
- (xiii) Sufficient coal pillars shall be left unextracted around the airshaft (within the subsidence influence area) to protect from any damage from subsidence, if any.
- (xiv) Solid barriers shall be left below habitation, agricultural land, roads falling within the blocks to avoid subsidence. No depillaring operation shall be carried out below the roads and habitation area found within the lease. In case of subsidence, the land shall be acquired and compensation provided as per Policy/rules.
- (xv) Regular monitoring of subsidence movement on the surface over and around the working area and impact on

natural drainage pattern, water bodies, vegetation, structure, roads, and surroundings shall be continued till movement ceases completely. In case of observation of any high rate of subsidence movement, appropriate effective corrective measures shall be taken to avoid loss of life and material. Cracks shall be effectively plugged with ballast and clay soil/suitable material.

(xvi) Crushers at the CHP shall be operated with high efficiency bag filters/water sprinkling system shall be provided to check fugitive emissions from crushing operations, conveyor system which shall be closed, haulage roads, transfer points, etc.

(xvii) Drills shall be wet operated only.

(xviii) Controlled blasting shall be practiced with use of delay detonators and only during daytime. The mitigative measures for control of ground vibrations and to arrest the fly rocks and boulders shall be implemented.

(xix) Coal (18,000 TPD) shall be transported from the mine by 7-km long piped conveyors only to the linked power plant located at the distance of 9 km.

(xx) The proponent shall maintain proper records of the ash content of raw (ROM) coal, clean coal, middling and coal rejects along with quantum of raw coal obtained and washed and dispatched every month and the same shall be uploaded on the company website every month.

(xxi) The entire quantity of clean coal shall be transported by conveyor only to the linked TPP located at a distance of 9km from the mine.

(xxii) All internal roads shall be concreted or black topped and the approach roads used for the project shall be blacked topped. Facilities for parking of trucks carrying raw coal from the linked coalmines shall be created within the Unit.

(xxiii) The roads (internal/approach/and roads used for the project) shall be regularly cleaned with mechanical sweepers and with water sprinklers. A 3-tier avenue plantation shall be developed along the major approach roads, Internal roads and nearby roads used by the company.

(xxiv) Green belt shall be developed along the areas such as the washery unit, crushing unit, and stockyards and at transfer points.

(xxv) Hoppers of the coal crushing unit at the crushing shed and washery unit shall be fitted with high efficiency bag filters/Dust extractors and mist spray water sprinkling system shall be installed and operated effectively at all times of operation to check fugitive emissions from crushing operations, transfer points of belt conveyor systems which shall be closed and from transportation roads.

(xxvi) The proponent shall ensure that coal rejects of 1.76 MTPA such as stones, shale and other wastes of an ash content of 77% or more only shall be dumped into the mine voids. Coal rejects with an ash content of 76% or less shall be fully utilised in TPP for power generation.

(xxvii) An estimated 3.905 Mm³ (5.07 MTPA) of flyash from the power plant to be accommodated in the mine, shall be dumped in the mine void in alternate layers of flyash and OB in the ratio of 25%:75% as per DGMS approval, after the initial row of OB of not less than 15m thickness to prevent dump failures.

(xxviii) Continuous monitoring of long-term impacts of dumping of flyash (for life of the mine) and leaching of heavy metals on soil and water quality of the study area shall be undertaken and the details of which shall be submitted to the Central Ground Water Board, SPCB and to the Regional Office of this Ministry at Bhopal as part of the compliance report. Permanent monitoring arrangements such as peizometers shall be established in and around the mine area covering the potential impact zone for contamination of heavy metals due to leachates from the flyash and in case of increasing levels of heavy metals detected in the groundwater, further dumping of flyash shall be stopped immediately. Independent Third-Part monitoring of the impacts of dumping of flyash shall also be undertaken and reported to the regulatory authorities and uploaded on the company website.

In case disposal of flyash into the decoaled voids is not found to be an environmentally suitable option, the balance void shall be backfilled with only OB or converted into a water reservoir of a max. depth of 35m and shall be gently sloped and the upper benches of the reservoir shall be stabilised with plantation and the periphery of the reservoir fenced.

(xxix) Regular monitoring of groundwater level and quality shall be carried out by establishing a network of existing wells and construction of new peizometers. The monitoring for quantity shall be done four times a year in pre-monsoon (May), monsoon (August), post-monsoon (November) and winter (January) seasons and for quality in May. Data thus collected shall be submitted to the Ministry of Environment & Forests and to the Central Pollution Control Board quarterly within one month of monitoring.

(xxx) As the entire mine water is proposed to be used for the mine-cum-washery operations, measures shall be taken for recharging ground water in and around the mine in the study area and for agricultural use. A Plan for water conservation and recharge measures of ground water along with budgetary provisions be prepared and Implemented in consultation with the Central/State Ground Water Board to mitigate the adverse impact of mining which may lead to depletion of ground water in the area. The Company shall put up artificial groundwater recharge measures for

Additional water requirement for mining operation shall be met from rainwater use only. The project authorities shall meet water requirement of nearby village(s) in case the village becomes dry due to dewatering of mine. It shall be ensured that if the filter/nala discharge of mine water takes place, it shall be treated to conform to prescribed standards before discharge.

(xxxii) ETP shall also be provided for treatment of effluents from workshop, CHP and an STP shall be provided in the colony and the treated effluents shall be used for green belt development. Outflow of rainfall, if any, from the mine shall meet prescribed norms and the water quality of such discharge shall be monitored at the exit points and records maintained thereof and also uploaded on the company website.

(xxxiii) An afforestation plan covering an area not less than 938 ha shall be implemented, which includes backfilled area (833 ha) and are originally covered by ext. OB dump (48.20 ha), along ML boundary, green belt, embankment (30 ha), along roads and infrastructure, undisturbed/vacant land by planting native species such as Sal, Tendu, Mahua, etc in consultation with the local DFO/Agriculture Department/institution with the relevant discipline. The density of the trees shall be around 2500 plants per ha.

(xxxiv) Backfilling shall start by the 3rd year of operations and completed by 34th year with cessation of opencast operations. Of the total excavated area of 866.25 ha, about 833 ha shall be backfilled and reclaimed with plantation/afforestation by planting native plant species in consultation with the local DFO/Agriculture Department. The density of the trees shall be around 2500 plants per ha. The balance 30m of void shall be left as a water body and the upper benches of the water body shall be gently sloped and stabilised and reclaimed with plantation.

(xxxv) A Programme for conservation of the wildlife particularly for the Indian Elephant reported in the study area and for other rare and endangered species/Schedule-1 fauna and endangered flora and species of medicinal importance found in the study area shall be formulated and implemented in consultation with the Forest and Wildlife Departments in the State Government. Separate funds shall be earmarked for implementation of the various activities there under and the status thereof shall be regularly reported to this Ministry and the MOEF Regional Office, Bhopal and also uploaded on the company website. The project authorities shall participate in a Regional Action Plan of the State Government for conservation of flora and fauna found within the study area.

(xxxvi) Besides carrying out regular periodic health check-up of their workers, 10% of the workers identified from workforce engaged in active mining operations shall be subjected to health check-up for occupational diseases and hearing impairment, if any, through a recognised agency found in the district, and the results reported to this Ministry and to DGMS.

(xxxvii) For monitoring land use pattern and for post mining land use, a time series of landuse maps, based on satellite imagery (on a scale of 1: 5000) of the core zone and buffer zone, from the start of the project until end of mine life shall be prepared once in 3 years (for any one particular season which is consistent in the time series), and the report submitted to MOEF and its Regional office at Bhopal.

(xxxviii) Cost for environmental protection measures shall be not less than Rs 1451.97 lakhs (capital) including Rs 837.81 lakhs for the washery and the annual recurring costs shall be not less than Rs. 442.09 lakhs.

(xxxix) The activities under CSR shall continue for life of the mine (41 years) and a provision of Rs 5/T of coal or Rs 2.6 crores (whichever is higher) adjusted according to value of the rupee, shall be undertaken for the villages in the study area until end of mine life. Details of village-wise activities under CSR along with the activities and budgetary provision shall be uploaded on the company website and the status of its implementation along with expenditure thereon and also desired that a Third party audit of implementation of CSR shall be done periodically.

(xl) A Final Mine Closure Plan along with details of Corpus Fund shall be submitted to the Ministry of Environment & Forests five year before mine closure for approval. Habitat Restoration Plan of the mine area shall be carried out using a mix of native species found in the original ecosystem, which were conserved in-situ and ex-situ in an identified area within the lease for reintroduction in the mine during mine reclamation and at the post mining stage for habitat restoration.

(xl) Corporate Environment Responsibility:

- a) The Company shall have a well laid down Environment Policy approved by the Board of Directors.
- b) The Environment Policy shall prescribe for standard operating process/procedures to bring into focus any infringements/deviation/violation of the environmental or forest norms/conditions.
- c) The hierarchical system or Administrative Order of the company to deal with environmental issues and for ensuring compliance with the environmental clearance conditions shall be furnished.
- d) To have proper checks and balances, the company shall have a well laid down system of reporting of non-compliances/violations of environmental norms to the Board of Directors of the company and/or shareholders or stakeholders at large.

B. Conditions of modified EC dated 16.04.2015

- i. The OB is to be managed in the same way as stipulated in the EC albeit without fly ash and Washery rejects.
- ii. In the original proposal, the entire mine water generated was not envisaged to be used in the Washery and therefore the management plan prescribed for treatment of mine water not utilized in the Washery would be applicable.
- iii. On the issue of the coal transportation by road the Committee noted that there would be a major change in air environment due to road transportation of about 6 MTPA/18000 TPD of coal. As an interim measure, the road transport of coal can be permitted, and the PP has to come back with the Rapid study on the impact of road transport on the air quality including route and traffic survey within one month.

C. Additional EC Conditions:

- i. As per NGT order dated 15.02. 2022 in Original Application No. 104/2018 in the matter of Shivpal Bhagat & Ors vs UIO, PP shall have to comply that when coal is sold to TPP, there is the agreement to sell that at least 25% Fly Ash of the coal sold, should be accepted by the coal company (seller) from TPP (Purchaser) failing which coal company shall be liable for civil action and other legal measures.
- ii. As per NGT order dated 15.02. 2022 in Original Application No. 104/2018 in the matter of Shivpal Bhagat & Ors vs UOI, PP to comply with all the recommendation of Carrying Capacity Study being conducted by reputed institute by CPCB & SPCB.
- iii. As per NGT order dated 15.02. 2022 in Original Application No. 104/2018 in the matter of Shivpal Bhagat & Ors vs UIO, proper and free health care facilities with multispecialty treatment system shall be provided in coal mine buffer area.
- iv. Any change in scope of work will attract the provisions of Environment (Protection) Act, 1986 and the Environmental Impact Assessment Notification, 2006 in conjunction with the subsequent amendments/circulars.
- vi. The successful bidder shall be liable to comply, if any, for any act of violation of the E(P) Act 1986 / EIA Notification 2006 /subsequent amendments and circulars which it is inherited from the previous Project Proponent.
- vii. Successful bidder shall be liable to for compliance of all court directions pending in various courts i.e. Civil Appeal No. 2524/2019 tagged with Civil Appeal No. 2845 of 2020, Original Application No. 200/2018 in MA No. 615/2018 (Earlier OA No. 319/2014 (CZ), Writ Petition (Civil) No – 7864/2011, Writ Petition (Civil) No – 491/2012, Writ Petition (Civil) No – 520/2013, Writ Petition (Civil) No – 2213 / 2015 and Civil Appeal No. 8708/2022 and OA No. 104 of 2018.
- viii. PP shall obtain Environment Clearance as per SoP for handling violation cases issued by Ministry on 7th July, 2021 (read with OM dated 28th January, 2022) for coal washery **within four months** from the date of issue of this letter.
- ix. State Pollution Control Board shall grant Consent to Operate for operating coal mine only.
- x. Hon'ble Supreme Court in an Writ Petition(s) Civil No. 114/2014, Common Cause vs Union of India & Ors vide its judgement dated 8th January, 2020 has directed the Union of India to impose a condition in the mining lease and a similar condition in the environmental clearance and the mining plan to the effect that the mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. Compliance of this condition after the mining activity is over at the cost of the mining lease holders/Project Proponent".

D. General Conditions for Coal Mine as laid down in EC letter dated 12.06.2012:

- i. No change in mining technology and scope of working shall be made without prior approval of the Ministry of Environment and Forests.
- ii. No change in the calendar plan including excavation, quantum of mineral coal and waste shall be made
- iii. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx,. Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets in consultation with the State Pollution Control Board. Monitoring of heavy metals such as Hg, As, Ni, Cd, Cr, in PM10 and PM2.5 etc. shall be carried out at least once in a year.
- iv. Data on ambient air quality (PM10, PM2.5, SO₂ and NO, and heavy metals such as Hg, As, Ni, Cr, etc) and other monitoring data shall be regularly submitted to the Ministry including its Regional Office at Bhopal and to the State Pollution Control Board and the Central Pollution Control Board once in six months, Random verification of samples through analysis from independent.
- v. Fugitive dust emissions (PM), PM_s and heavy metals such as Hg, Pb, Cr, As, etc) from all the sources shall be controlled regularly monitored and data recorded properly. Water spraying arrangement on haul roads, wagon loading,

dump trucks (loading and unloading) points shall be provided and properly maintained.

- vi. Adequate measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in blasting and drilling operations, operation of HEMM, etc shall be provided with ear plugs/muffs.
- vii. Industrial wastewater (workshop and wastewater from the mine) shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19 May 1993 and 31 December 1993 or as amended from time to time before discharge. Oil and grease trap shall be installed before discharge of workshop effluents.
- viii. Vehicular emissions shall be kept under control and regularly monitored.
- ix. Environmental laboratory shall be established with adequate number and type of pollution monitoring and analysis equipment in consultation with the State Pollution Control Board.
- x. Personnel working in dusty areas shall wear protective respiratory devices and they shall also be provided with adequate training and information on safety and health aspects.
- xi. Occupational health surveillance programme of the workers shall be undertaken periodically to observe any contractions due to exposure to dust and to take corrective measures, if needed.
- xii. A separate environmental management cell with suitable qualified personnel shall be set up under the control of a Senior Executive, who will report directly to the Head of the company.
- xiii. The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year-wise expenditure shall be reported to this Ministry and its Regional Office at Bhopal.
- xiv. The Regional Office of this Ministry located at Bhopal shall monitor compliance of the stipulated conditions. The Project authorities shall extend full cooperation to the office(s) of the Regional Office by furnishing the requisite data/information/monitoring reports.
- xv. A copy of the will be marked to concerned Panchayat/ local NGO, if any, from whom any suggestion/representation has been received while processing the proposal.
- xvi. State Pollution Control Board shall display a copy of the clearance letter at the Regional Office, District Industry Centre and Collector's Office/Tehsildar's Office for 30 days.
- xvii. The Project authorities shall advertise at least in two local newspapers widely circulated around the project, one of which shall be in the vernacular language of the locality concerned within seven days of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and may also be seen at the website of the ministry of Environment & Forests at <http://envfor.nic.in>. The compliance status shall also be uploaded by the project authorities in their website and regularly updated at least once in six months so as to bring the same in the public domain. The data shall also be displayed at the entrance of the project premises and mines office and in corporate office.

10. The Ministry or any other competent authority may stipulate any further condition for environmental protection.

11. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and Rules. The proponent shall ensure to undertake and provide for the costs incurred for taking up remedial measures in case of soil contamination of groundwater and surface water, and occupational and other disease due to mining operations.

12. This issue with the approval of the Competent Authority.

Copy To

1. The Secretary, Ministry of Coal, Shastri Bhawan, New Delhi.
2. The Secretary, Department of Environment & Forests, Government of Chhattisgarh, Secretariat Raipur
3. Deputy Director General of Forests (C), Ministry of Env., Forest and Climate Change, Integrated Regional Office, Ground Floor, East Wing, New Secretariat Building, Civil Lines, Nagpur- 440001 (Maharashtra).
4. Ministry of Environment Forest and Climate Change, Sub-Office, Aranya Bhawan, North Block, Sector-19 Naya Raipur, Atal Nagar, Chhattisgarh - 492002

Signed by
Lalit Kumar Bokolia
Date: 14-11-2023 16:51
Reason: Verified and
signed



CHHATTISGARH ENVIRONMENT CONSERVATION BOARD
Paryavas Bhawan, North Block, Sector - 19,
Nava Raipur Atal Nagar, District - Raipur (C.G.)
e-mail - hocecb@gmail.com

No. ¹⁶⁴²/TS/CECB/2023

Nava Raipur Atal Nagar, Raipur, Dated ^{23/11} /2023

To,

M/s Jindal Power Limited,
 (Gare Palma IV/2 & IV/3, Coal Block,)
 Raigarh Area,
 District - Raigarh (C.G.)

- Sub: - Transfer of Consent to Operate (CTO) of Gare Palma IV/2 & IV/3 Coal Mine located at Raigarh, Chhattisgarh in favour of M/s Jindal Power Limited.
- Ref: -
- 1) Consent issued under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 vide letter no. 4665/TS/CECB/2014, Raipur, dated: 01/01/2014 to M/s Jindal Power Limited.
 - 2) Consent issued under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 vide letter no. 4667/TS/CECB/2014, Raipur, dated: 01/01/2014 to M/s Jindal Power Limited.
 - 3) Transfer of the consent granted for Gare IV/2 & IV/3 Coal Mine (OC and UG Project for Combined Production of 6.25 MTPA) vide letter no. 1174, dated 17/06/2015 to M/s South Eastern Coalfields Limited.
 - 4) Vesting Order No. NA-104/1/2016-NA, dated 02/05/2023 of Ministry of Coal, (Office of the nominated authority) Govt. of India.
 - 5) Transfer of Environmental Clearance issued vide letter no. J-11015/288/2007-IA.II(M), dated 14/11/2023 by MoEF&CC, Govt. of India.
 - 6) Application submitted vide letter no. JPL/GP-IV/2&3/2023-24/12, dated: 09/08/2023 and subsequent correspondence ending dated 14/11/2023.

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Whereas Chhattisgarh Environment Conservation Board granted consent to operate under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 for Gare IV/2 & IV/3 Open Cast and Underground Coal Mining Project (OCP from 5.25 Million Tonnes per Annum to 6.25 Million Tonnes per Annum and 0.75 Million Tonnes per Annum production in UGP) - 6.25 Million Tonnes per Year to M/s Jindal Power Limited vide letters no. 4665/TS/CECB/2014, Raipur, dated: 01/01/2014 and 4667/TS/CECB/2014, Raipur, dated: 01/01/2014 and subsequent renewal(s)/amendment(s) issued by the Board respectively.

Thereafter Board transferred the consent granted for Gare IV/2 & IV/3 Coal Mine (OC and UG Project for Combined Production of 6.25 MTPA) vide letter no. 1174, dated 17/06/2015 to M/s South Eastern Coalfields Limited.

Whereas the Ministry of Coal vide its Vesting Order No. NA-104/1/2023-NA, dated 02nd May, 2023 has allotted the Gare Palma IV/2 & IV/3 coal mine to M/s Jindal Power Limited under provisions of the Coal Mines (Special Provisions) Act, 2015 (the Act) the Coal Mines (Special Provisions) Rules 2014 (the Rules.).

Whereas the Ministry of Environment, Forest and Climate Change, Govt. of India has transferred the Environment Clearance to M/s Jindal Power Limited for Gare IV/2 & IV/3 Opencast and Underground Coal Mining Project of a combined production of 6.25 MTPA (OCP from 5.25 MTPA to 6.25 MTPA and 0.75 MTPA production in UGP) (without coal washery) in an ML area of 964.65 ha vide letter no. J-11015/288/2007-IA.II(M), dated 14/11/2023.

Whereas to M/s Jindal Power Limited has submitted application vide its letters no. JPL/GP-IV/2&3/2023-24/12, dated: 09/08/2023 and subsequent correspondence ending dated 14/11/2023 for the transfer of consent granted to M/s South Eastern Coalfields Limited to them in pursuance of the Vesting Order No. NA-104/1/2016-NA, dated 02/05/2023 of Ministry of Coal, (Office of the nominated authority) Govt. of India and Transfer of Environmental Clearance letter by MoEF&CC.

The facts submitted by the industry have been examined. After careful consideration of the facts & materials in record, the consent issued under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 vide this office letters no. 4665, 4667/TS/CECB/2014, Raipur, dated: 01/01/2014 and subsequent renewal(s)/amendment(s) issued by the Board to M/s South Eastern Coalfields Limited respectively is hereby transferred to "M/s Jindal Power Limited" with the following additional conditions:-

- i. All the terms and conditions stipulated in the Transfer of Environmental Clearance letter issued by MoEF&CC vide noJ-11015/288/2007-IA.II(M), dated 14/11/2023 shall be complied with.
- ii. Mine Management shall comply with all the recommendation of Carrying Capacity Study as per NGT order dated 15/02/2022 in Original Application No. 104/2018 in the matter of Shivpal Bhagat & Ors vs UIO.
- iii. Mine Management shall ensure Coal transportation by rail or closed conveyor belt only. Coal transportation is permitted for one year though road as per NGT order dated 15/02/2022 in Original Application No. 104/2018 in the matter of Shivpal Bhagat & Ors vs UIO.
- iv. Mine management shall have to comply that when coal is sold to TPP there is the agreement to sell that at least 25% fly ash of the coal sold, should be accepted by the coal company (seller) from TPP (Purchaser) failing which coal company shall be liable for civil action and other legal measures as per NGT order dated 15/02/2022 in Original Application No. 104/2018 in the matter of Shivpal Bhagat & Ors vs UIO.

- v. Mine management shall install 03 No. of CAAQMS within m wards habitation area before start of production from coal mine.
- vi. Any change in scope of work will attract the provisions of Wa in and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.
- vii. All conditions stipulated in the Consent issued under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively vide letter no. 4665, 4667/TS/CECB/2014, Raipur, dated: 01/01/2014 subsequent renewals shall be complied with.
- viii. All conditions stipulated in the renewal of consent issued under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively vide letter no. 6494/TS/CECB/2022, Nava Raipur Atal Nagar, Raipur dated: 16/12/2022 shall be complied with.
- ix. Industry shall not operate coal washery of capacity(800 TPH) 4.75 Million Tonnes Per Annum without obtaining Environmental Clearance as per MoEF&CC letter no. J-11015/288/2007-IA.II(M), dated 14/11/2023.
- x. The industry shall be liable, if any, for any act of violation of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 which it has inherited during the transfer.
- xi. Transfer of this consent granted to the industry is without prejudice to the court case pending in the Court of Law. (if any) Hence whatsoever may be decision of Hon'ble Court, shall be binding on the industry and this Board.

Please acknowledge the receipt of this letter.


Member Secretary

Chhattisgarh Environment Conservation Board
@ Nava Raipur Atal Nagar, Raipur (C.G.)

6643
Endt. No. /TS/CECB/ 2023
Copy to: -

Nava Raipur Atal Nagar, Raipur, Dated 23/11/2023

1. Regional Officer, Regional Office, Chhattisgarh Environment Conservation Board, Raigarh (C.G.).
2. General Manager, M/s South Eastern Coal Fields Limited, Gare IV/2 & IV/3 Open Cast and Underground Coal Mining Project (OCP from 5.25 Million Tonnes per Annum to 6.25 Million Tonnes per Annum and 0.75 Million Tonnes per Annum production in UGP) - 6.25 Million Tonnes per Year (A mini Ratna Company) (A Subsidiary of Coal India Ltd.) Seepat Road, P.B. No. 60, Bilaspur (C.G.) - 495001.


Member Secretary

Chhattisgarh Environment Conservation Board
@ Nava Raipur Atal Nagar, Raipur (C.G.)

The implementation status / progress on the action plans as on 27/12/2023

S. No.	Work proposed in the Action plan	Executing agency	Status of work at the time of visit on 27.12.2023	Status												
1.	To reduce the effect of air pollution in Kosampali and Sarasmal village artificial barrier is to be constructed.	M/s JPL	Near Kosampalli village artificial barrier have been constructed for 650 meter length. However, the same is found in damaged condition at various points. Sarasmal village area also comes under affected area and adjacent to mining area, however no construction of artificial barrier was observed during visit.	Partially complied												
			During visit no mining activity was observed near Kosampali and Sarasmal village as well as other areas of the mine.													
2.	To construct 3000 X 10 M ² green belt in 3 Ha. area.	M/s JPL	No progress made in this regard so far.	Not complied												
3.	To install total 12 CAAQMS with connectivity to CPCB/CECB along with 7 years O&M warranty with its connectivity to CPCB/CECB. Three (3) CAAQMS will be installed in mining area, 01 in affected village Kosampali and Sarasmal and 08 in non-attainment cities i.e. Raipur, Korba and Bhilai.	CECB	CECB installed 4 CAAQM stations in the locations of Milupara, Kunjemura, Chhal and OP Jindal Industrial Park Tumidih. All stations are found operational with proper data display board for public. Total Ten parameters i.e. PM _{2.5} , PM ₁₀ , SO ₂ , O ₃ , CO, Benzene, NO, NO _x , NO ₂ , NH ₃ , are being monitored. Under Non-attainment city action plan following CAAQM installed <table border="1"> <thead> <tr> <th>S.No</th> <th>City</th> <th>Installed stations</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Raipur</td> <td>04</td> </tr> <tr> <td>2.</td> <td>Korba</td> <td>02</td> </tr> <tr> <td>3.</td> <td>Bhilai</td> <td>02</td> </tr> </tbody> </table> All the 12 CAAQM stations are connected with CPCB server and link is https://app.cpcbcr.com/AQI_India/ and https://airquality.cpcb.gov.in During the visit the committee	S.No	City	Installed stations	1.	Raipur	04	2.	Korba	02	3.	Bhilai	02	Complied
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			observed that M/s JPL has installed the new CAAQMS in Kosampali & Sarasmal village area and its connectivity with CECB/CPCB server is under progress.	
4.	Carrying Capacity and overall Cumulative Impact Assessment Study of mining area of Tamnar region, District – Raigarh.	CECB (through IIT/NEERI)	The Carrying Capacity and overall Cumulative Impact Assessment Study of the area was conducted by the CECB through IIT, Bhilai. The report has been submitted to Member Secretary, CECB in the month of April 2023.	Complied
5.	Upgradation of Laboratory of Regional Office CECB Raigarh for purchase of equipment for monitoring and analyses of air & water samples and noise levels.	CECB	The laboratory has been upgraded and presently the laboratory is equipped with all the instruments / equipment for basic analysis of air & water parameters and Noise level for routine monitoring work.	Complied
6.	Environmental awareness programs in schools in mining affected area of Tamnar.	School Education Department of Raigarh	As per the Regional Officer CECB, Raigarh a mass awareness programme during Environmental Day, Earth Day and other prominent days of environment has been organised. During the mass campaign of Mission LIFE activity created awareness among the local peoples, industrial association and prominent group of the society and distributed eco friendly material. CECB, RO Raigarh also organised mass campaign by conducting rally with the villagers and distributed the pamphlets for creating awareness regarding implementation of ban on single use plastics. However, RO CECB informed that the mass awareness programmes will be taken up more vigorously after receiving the Environmental Compensation fund as per NGT order to reach out maximum population of the area including school children.	Complied
7.	Black topped road for providing 5.84 km black topped road with RCC drain & RCC retaining wall in mining area.	M/s JPL	Previous Project Authority (M/s SECL) has partially initiated this work and informed that vide letter dated 25.4.2023 as all the project activity comes under 964.65 hector mine lease area which includes washery also and for internal	Partially complied

			<p>movement upto the main gate black top road is available.</p> <p>Prior to 2018-19 mining activity was in pit no.02 which is near to affected village and no black top road is constructed. After the order of Hon'ble NGT all the mining activity within 500 meters of the village area has been suspended and this 5.84 km road belongs to that area only.</p> <p>Presently mining activity is being done from pit no. 01 which is 1 km away from village area.</p> <p>As informed out of 5.85 km road 5 km road comes under mining plan and mining activity carried out in some patches, road between pit no 01 to pit no. 02 is not being used and not used by local villagers. Due to variable status of mining activity permanent black top road construction is not feasible.</p> <p>M/s JPL, Tamnar has started the construction of 1.2 km road. During the visit on 27.12.2023 the committee observed that WBM work and laying of aggregates work has been completed and bitumen coating work will be completed shortly. The RCC drain and RCC retaining wall work is yet to be started.</p>	
8.	Hospital in victims area with regular doctor and free medicine. For provide adequate health facilities to villagers affected by coal mining.	M/s JPL	<p>M/s JPL, Tamnar has started giving free treatment with free medicines to the villagers of affected area in their 27 bedded hospital operated by Fortis at Savitri Nagar in Tihlirampur village.</p> <p>During the visit the committee interacted with local residents/ Sarpanch and confirmed the same.</p> <p>As intimated by local resident at some instance hospital run by M/s JPL charged the cost of medicines from the beneficiaries.</p>	Complied
9.	Development of greenbelt of 125 m width around the lease boundary.	M/s JPL	<p>It was observed by the committee that earlier M/s SECL, has already developed green belt only in 125m width and 600m meter length in the available land at mine lease boundary at Sarasmal village side.</p> <p>Due to earlier mining activities presently the habitation area of Sarasmal and Kosampali village is</p>	Partially complied

			<p>not having required land for plantation.</p> <p>However, M/s Jindal Power Limited, Tamnar, District- Raigarh may explore the possibility of its further extension on available area. It has been observed by the committee that there is no significant progress made regarding green belt development.</p>	
10.	Preparation and Implementation of R&R plan for the residents of surrounding village Sarsmal and Kosampali.	District Collector, Raigarh	<p>It was observed that presently no mining activity is commenced in Kosampali and Sarsmal lease area of IV/ 2 & IV/3. Presently both the villages are not covered in the lease area of coal mine.</p> <p>M/s Jindal Power Limited, Tamnar, District- Raigarh assured that they will initiating the implementation of R&R related activity as per prevailing rules in consultation with district administration of Raigarh.</p> <p>During the visit it was informed that M/s JPL have received the CTO from CECB and now they will submit the proposal to District Collector for initiation of R&R work for Sarsmal and Kosampali villages.</p>	Not complied